

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

OA No 32 OF 2025

IN THE MATTER OF:

POTTELLA PENCHAPRASAD

..... Applicant

Vs

UNION OF INDIA AND OTHERS

.... Respondents

REPORT FILED BY THE MINES 4th RESPONDENT

DATE- 06.08.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE BENCH AT CHENNAI

(Application under Section.14 and 15 read with section.18(1) of National Green Tribunal Act,2010)

ORIGINAL APPLICATION NO. 32 of 2025

IN THE MATTER OF:

POTTELLA PENCHA PRASAD

.... Applicant

Versus

UNION OF INDIA AND OTHERS

... Respondents

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It is certified that all the documents contained in the annexure are true copies.

Date: 05.08.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE BENCH AT CHENNAI

(Application under Section.14 and 15 read with section.18(1) of National Green Tribunal Act,2010)

ORIGINAL APPLICATION NO. 32 of 2025

IN THE MATTER OF:

POTTELLA PENCHA PRASAD

S/o P.Dasaiah, aged about 40 years
East Street, Thurimerla Village,
SydapuramMandal, SPSR Nellore District
Andhra Pradesh – 524409.

.... Applicant

Versus

1. **UNION OF INDIA** Through its Secretary, Ministry of Environment, Forest, and Climate Change, Central Secretariat, Indira ParyavaranBhavan, Jorbagh Road, New Delhi - 110003. Email: secy-moe@nic.in Phone: 011-24695262.
2. **STATE OF ANDHRA PRADESH** Through the Secretary to Government, Department of Mines and Geology, Sri Anjaneya Towers, D. No. 7-104, B-Block, 5th & 6th Floors, Vijayawada, Ibrahimpatnam, Andhra Pradesh - 527456. Email: secy_mines@ap.gov.in Phone: 0863-2442117.
3. **STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ANDHRA PRADESH** Through its Member Secretary, D. No. 33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada - 520010, Andhra Pradesh. Phone: 040-23887718. membersecy@appcb.gov.in, 08662463202
4. **DEPARTMENT OF MINES AND GEOLOGY** Through the Director, Sri Anjaneya Towers, D. No. 7-104, B-Block, 5th & 6th Floors, Vijayawada, Ibrahimpatnam, Andhra Pradesh - 521456. Email: directormines@yahoo.co.in Phone: 0866-2882170.



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DIRECTOR OF MINES AND GEOLOGY
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5. **POLLUTION CONTROL BOARD, ANDHRA PRADESH** Through its Chairman, ParyavaranBhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada - 520007. chairman@appcb.gov.in, 08662463202.
6. **THE DISTRICT COLLECTOR, NELLORE DISTRICT** DistrictCollectorate, Nellore - 524001. collector_nlr@ap.gov.in, 0861-2331999.
7. **VALLU SANDEEP** S/o. ValluVenkateswarlu, N-2-22-310-C, Western Hills, Addagutta Society, Opp JNTU, Kukat Pally, Hyderabad Andhra Pradesh- 500072.
8. **GANGI REDDY AMARNATH REDDY** S/o. Jaya Rami Reddy, Dishan Classic Apartment-111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore-524003.
9. **K.DILLIP KUMAR REDDY**, N-25-1-452, Andhra Kesari Nagar, Nellore Urban-ii, Andhra Pradesh.
10. **PULIKONDA MADHU BABU**, S/o. Pullikonda Mohan, N-23-211-29, Flat No. 315 Dishan Classic apartment Ramesh Reddy Nagar, Reddy Nagar, Fathekhan pet, Nellore-524003.
11. **VADLAMUDI NGENDRA BABU** S/o. V.NageswarRao. 208, VR Apartments, Main Road Tadepalli, Guntur District – 522501.

...

Respondents

+

COUNTER AFFIDAVIT OF THE 4th RESPONDENT

I, Pravin Kumar S/o Shri Nityanand Sharma , aged about 45 years, currently working as the Commissioner & Director of Mines & Geology , Government of Andhra Pradesh do hereby solemnly affirm and sincerely state on oath as follows:



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1. It is submitted that, I am the 4th Respondent and I am authorized to file counter on behalf of 2nd Respondent also herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the Original Application are as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. It is submitted that with regard to the averments made in **para I to VI** of the application, No Remarks are being offered, since these are formal in nature and narration of facts and the applicant explained the reasons for filing the above OA.
4. It is submitted that with regard to the averments made in **Para VII(3)** it is fact that, illegal quarrying of micaceous quartz and feldspar is done by the Respondents No.07 to 11 during the year 2023-24 in the villages of Kalicheedu, Chaganam, Orupalli, Molakapundla, Thummala Thalupuru of Sydapuram Mandal SPSR Nellore District in the expired mining / quarry leases and without obtaining any other permissions exported the same to Chinna via Chennai Port. After inspection the District Mines & Geology Officer, Nellore issued Show Cause Notices dated: 24.05.2024 and finally demand notice dated: 20.06.2024 for an amount of about Rs.185.20 Crores. The Statement showing the details of the Demand Notice issued to the Respondents No:07 to 11 is herewith submitted as **ANNEXURE -I** for kind perusal.
5. It is submitted that with regard to the averments made in **Para VII (4) (i to vii)** it is further submitted that,



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- ❖ As per the records of this respondent, the Government vide G.O.Ms. No:25, Industries & Commerce (M.I) Department, dt: 23.01.2008 has granted 2nd Renewal of Mining Lease for Mica, Quartz & Feldspar over an extent of 28.032 Hectares / 09.27 Ac in Sy No: 143/P & 160/p of Kalichedu Village, SydapuramMandal, SPSR Nellore District in favour of **M/s Sri K.S.R & Company**, for a further period of 20 years and the same was executed and issued work orders vide Proceedings No: 4207/M2/96, dt: 19.07.2008 of the Assistant Director of Mines & Geology Nellore for the period up to 08.12.2017.
- ❖ Subsequently, the lessee has filed application on 06.01.2016 for grant of 3rd Renewal of the lease for a further period of 20 years w.e.f., 09.12.2017. i.e., within stipulated period. As such the lease period deemed extended up to 31.03.2023.
- ❖ Further, it is submitted that the Technical Staff and District Vigilance Squad Team, Nellore has been inspected the above leased area on 17.05.2024 and noticed that **2,20,718.670 MTs** of Micaceous Quartz Feldspar is being extracted and dispatched illegally by digging various pits after removal of overburden. Hence after due issued of Show Cause Notice dated: 24.05.2024 and issued Demand Notice No: 4207/M2/1996, dated 20.06.2024 under Rule 26(2)(i) of Andhra Pradesh Minor Minerals Concession Rules 1966 for an amount of Rs.27,23,66,828/- (Including Seigniorage fee, Penalty, Consideration fee, DMF & MERIT) to the following persons:
 - Vallu Sandeep, (Respondents No – 07)
 - Gangi Reddy Amarnath Reddy, (Respondents No – 08)
 - K. Dilip Kumar, (Respondents No – 09)


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6. It is submitted that with regard to the averments made in **Para VII (4) (viii to xi)** it is further submitted that,

- ❖ The Government vide G.O.Ms.No: 188, Ind& Com(M.IV)Department, dt: 12.03.1990 has granted Renewal of Mining Lease in favour of Sri G. Ramesh babu for Mica, Quartz & Feldspar over an extent of 66.10 Acres in Sy No:676,682& 683 of Chaganam Village,SydapuramMandal SPSR Nellore District. Subsequently the renewal lease was granted in favour of Sri G. Ramesh Babu for further period of 10 years w.e.f., from 11.09.1990 to 10.09.2000. Further, the lessee has filed the renewal application on 09-09-2019. within stipulated period. As such the lease period deemed extended up to 31.03.2023.
- ❖ Further it is submitted that, the Lease holder Sri Bharath (Successor lessee of Sri G. Ramesh Babu) has filed the Renewal of Quarry lease Application over the subject area on 20.06.2024 duly paying application fee and other requisite charges i.e., not within the stipulated period. Hence this renewal application rejected vide Proceedings No. INC04-13027(34)/2/2025-D-8, Dated: 22.01.2025 of the Commissioner & Director of Mines and Geology, Ibrahimpatnam.
- ❖ Aggrieving the above rejection order the lessee has filed revision application before the Government and the Government vide Memo No:498-A/M1(2)/2025, Dt: 19.02.2025 has allowed the revision and set-side the rejection order Procs No: INC04-13027(34)/2/2025-D-8, Dated: 22.01.2025 of the Commissioner & Director of Mines and Geology, Ibrahimpatnam, delay in filling the quarry lease application is condoned.



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❖ Further, it is submitted that the Technical Staff and District Vigilance Squad Team, Nellore has been inspected the above leased area on 17.05.2024 and noticed that **1,52,162.25 MTs** of Micaceous Quartz Feldspar is being extracted and dispatched illegally by digging various pits after removal of overburden. Hence after due issued of Show Cause Notice dated: 20.05.2024 and issued Demand Notice No: 4670/M2/1987, dated 20.06.2024 under Rule 26(2)(i) of Andhra Pradesh Minor Minerals Concession Rules 1966 for an amount of Rs.18,77,68,218/- (Including Seigniorage fee, Penalty, Consideration fee, DMF & MERIT) to the following persons:

- Vallu Sandeep, (Respondents No – 07)
- Gangi Reddy Amarnath Reddy, (Respondents No – 08)

7. It is submitted that with regard to the averments made in **Para VII (4) (xii to xviii)** it is further submitted that,

❖ As per this office records, the Government vide G.O. Ms.No.156, Industries & Commerce (MI) Department dated 26.05.2005 has grant 2nd renewal of Mining lease for Mica over an extent of Acs.22.85 (Hects.9.250) in Sy.No.2 & 30 of Orupalli Village, SydapuramMandal of SPSR Nellore District for a further period of 20 years w.e.from 19.03.2001 in favour of M/s. Galaxy Mica Enterprises duly including Feldspar, Quartz and Vermiculite as additional minerals and the same was executed vide Proceedings No.1982/M2/2005 dated 10.01.2006 of the Assistant Director of Mines & Geology, SPSR Nellore for a further period of 20 years w.e.from 19.03.2001 to 18.03.2021.



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❖ Subsequently, the Government vide G.O.Ms.No.163. Industries and Commerce (M.I(2) Department, dated 21.6.2006 has accorded permission for transfer of mining lease infavour of M/s. Sri Shirdi Sai Mines for the un expired portion of the lease period up to 18.03.2021. The same has been executed and issued orders for commencement of quarrying operations vide Proceedings No. 1982/M2/2005 dated 20.09.2006 by the Assistant Director of Mines & Geology, SPSR Nellore.

❖ Further, it is submitted that the Technical Staff and District Vigilance Squad Team, Nellore has been inspected the above leased area on 17.05.2024 and noticed that **4,46,710.072 MTs** of Micaceous Quartz Feldspar is being extracted and dispatched illegally by digging various pits after removal of overburden. Hence after due issued of Show Cause Notice dated.21.05.2024 and issued Demand Notice No: 1982/M/2015, Dt: 20.06.2024 under Rule 26(2)(i) of Andhra Pradesh Minor Minerals Concession Rules 1966 for an amount of **Rs. 55,12,40,226/-** (Including Seigniorage fee, Penalty, Consideration fee, DMF & MERIT) to the following persons

- Vadlamudi Nagendra Babu. (Respondents No – 11)
- Vallu Sandeep.(Respondents No – 07)
- Gangi Reddy Amarnath Reddy.(Respondents No – 08)

8. It is submitted that with regard to the averments made in **Para VII (4) (xix to xxvi)** it is further submitted that

❖ The Government vide, G.O.Ms.No.111, Industries & Commerce (M.I) Department, Dt: 17.04.2006 has granted 1st Renewal of


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Mining Lease for Mica duly including Quartz & Feldspar in Sy.no. 551,553&554 of Thurupupondla Village & Sy.no. 815 to 825 of Molakalapondla Village, SydapuramMandal, SPSR Nellore District as additional Minerals for a period of 20 years w.e.f., 19.09.1992 in favour of SmtM.Sobharani and the same was executed vide Proceeding No.1976/M/71, Dt: 05.01.2009 of the Assistant Director of Mines & Geology, SPSR Nellore for a period from 19.09.1992 to 18.09.2012. Subsequently, the lessee has applied for 2nd renewal application within the stipulated period.

- ❖ Further it is submitted that, the Lease holder Smt. M. Sobha Rani has filed the Renewal of Quarry lease Application over the subject area on 06.06.2024 duly paying application fee and other requisite charges i.e., not within the stipulated period. Hence this renewal application rejected vide Proceedings No. INC04-13027(34)(2)/2025-D8, Dt.22.01.2025 of the Commissioner & Director of Mines and Geology, Ibrahimpatnam.
- ❖ Aggrieving the above rejection order the lessee has filed revision application before the Government and the Government vide Memo No:498/M1(2)/2025, Dt: 19.02.2025 has allowed the revision and set aside the rejection order Procs No:INC04-13027(34)(2)/2025-D8, Dt.22.01.2025 of the Commissioner & Director of Mines and Geology, Ibrahimpatnam, delay in filling the quarry lease application is condoned.
- ❖ Further, it is submitted that the Technical Staff and District Vigilance Squad Team, Nellorehas been inspected the above leased area on 17.05.2024 and noticed that **2,60,211 MTs** of Micaceous



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Quartz Feldspar is being extracted and dispatched illegally by digging various pits after removal of overburden. Hence after due issued of Show Cause Notice dated. 20.05.2024 and issued Demand Notice No: **1786/Q/85, Dt: 20.06.2024** under Rule 26(2)(i) of Andhra Pradesh Minor Minerals Concession Rules 1966 for an amount of Rs. **32,11,00,374/-** (Including Seigniorage fee, Penalty, Consideration fee, DMF & MERIT) to the following persons:

- Vallu Sandeep, (Respondents No – 07)
- Gangi Reddy Amarnath Reddy, (Respondents No – 08)

9. It is submitted that with regard to the averments made in **Para VII (4) (xxvii to xxxi)** it is further submitted that

- ❖ As per this office records the Government vide G.O.Ms.No: 359, Industries & Commerce Department, dt: 09.06.1982 has granted 1st Renewal of Mining Lease for Mica, Quartz & Feldspar over an extent of 39.850 Hectares / 98.47 (22.47 Ac in Sy.No: 216 (Patta Land) of ThummalaTalapur Village, SydapuramMandal, SPSR Nellore District in favour of M/s Sri Venkata Kanaka Durga& Uma Maheswara Mica Mine. The same was executed and issued work orders vide Proceedings No: 1493/M1/1971, dt: 07.08.1982 of the Assistant Director of Mines & Geology, SPSR Nellore for the further period up to 15.12.2001.
- ❖ Subsequently, the lessee has field application on 09.11.2000 for grant of 2nd Renewal of the lease for a further period of 20 years w.e.f., 15.12.2001. i.e., within stipulated period. As such the lease period deemed extended up to 31.03.2023.



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❖ Further, it is submitted that the Technical Staff and District Vigilance Squad Team, Nellore has been inspected the above leased area on 16.05.2024 and noticed that 4,93,971.736 MTs of Micaceous Quartz Feldspar is being extracted and dispatched illegally by digging various pits after removal of overburden. Hence after due issued of Show Cause Notice dated.21.05.2024 and issued Demand Notice No: **1719/M/1988, Dt: 20.06.2024** under Rule 26(2)(i) of Andhra Pradesh Minor Minerals Concession Rules 1966 for an amount of Rs.**54,95,61,128/-** (Including Seigniorage fee, Penalty, Consideration fee, DMF & MERIT) to the following persons

- Vallu Sandeep. (Respondents No – 07)
- Gangi Reddy Amarnath Reddy. (Respondents No – 08)
- Vadlamudi Nagendra Babu.(Respondents No – 11)

10.It is submitted that with regard to the averments made in **Para VII (4) (xxxii to xxxiii)** as submitted supra based on the findings of the inspections conducted in the month of May'2024 Demand Notices were issued to the Respondents 7 to 11.

11.It is submitted that with regard to the averments made in **Para VII (5 to 8)** it is submitted that much before representation from the applicant dated.25.01.2025 this respondent has initiated action against the respondent no 7 to 11 and issued show cause notices as well as demand notices and imposed penalty of Rs.188.20 Crores which is challenged by the respondents 7 to 11 some are pending and some are disposed with a direction before the Hon'ble High Court of Andhra Pradesh, Amaravati.


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12. It is submitted that with regard to the averments made in Grounds **Para VII (9) (I to X)**, it is respectfully submitted that, the expired quarry leases were inspected by the Technical Staff and District Vigilance Squad Team, Nellore and reported that, at present no Quarrying Activity is going on. The APPCB has confirmed this in their report dated.24.04.2025(**ANNEXURE – II**).

13. Further it is submitted that, aggrieved by the Demand Notice issued the Respondents Nos. 07 & 08 have filed Writ Petition Nos.31342/2024, 31344/2024 and Respondents No. 08 have filed the 03 Writ Petition Nos: 17092/2025, 17093 /2025 & 170106/2025 respectively as against the Demand Notices issued by the District Mines & Geology Officer, Nellore the status of these Writ Petition is submitted herewith as (**ANNEXURE – III**) for kind perusal.

14. It is further submitted that, the inspection has been done Jointly by

- i. Revenue Divisional Officer, Nellore Division.
- ii. Tahsildar, Sydapuram Mandal
- iii. Executive Engineer, APPCB, Nellore
- iv. Royalty Inspector, O/o DM&GO, SPSR Nellore
- v. Supervisor, O/o the DM&GO, SPSR Nellore

on 18.07.2025. At the time of inspection, the filed observations have been made as follows and photographs enclosed herewith at the time of inspection as (**ANNEXURE – IV**)

A. At the time of inspection, the subject Expired Mining leases are non-working condition and no machinery is available at Quarry site.

B. Expired Mining leases, all pits are Water Logged.



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15. It is further submitted that, due to rampant illegal mining report during 2019-24 of minor minerals in the State like Silica Sand, Quartz and associated Minerals and stopped said minerals for issue of dispatch permits in the state from 01.06.2024 on administrative grounds:

- It is submitted that, the Government after careful examination of entire matter, hereby accord permission to the Commissioner & Director of Mines & Geology, AP vide Memo No. 2527975/M.III(A3)/2024, dated. 21.10.2024 to allow permits subject to following conditions.
- For all the leases/MDLs of silica sand, quartz and associated minerals where no violations have been noticed during enquiry (whether outside erstwhile Nellore district or in any other district).
 - i. For all the leases & MDLs of silica sand, quartz and associated minerals with minor violations, after taking penal action as per APMMC Rules and MDL rules.
 - ii. The above permits shall be allowed subject to mandating the additional safeguards viz. prior verification of stocks by district offices before issue of permits, installation of CCTV cameras at entry and exit points of the leases & MDLs, Vehicle Tracking Monitoring System, geo-fencing of MDL areas for the leases and MDLs of Silica Sand, Quartz and associated minerals. Finally, the Government directed to the Commissioner & Director of Mines & Geology, AP shall take necessary action accordingly in the matter.



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- It is submitted that, the Commissioner & Director of Mines & Geology, AP vide Memo No. 2427975/Vg/2024, Dated. 22.10.2024 directed all the District Mines & Geology officers and Divisional Mines & Geology Officers in the state are hereby directed to follow the instructions issued by the Government scrupulously and submit compliance report for taking further necessary action in the matter.
- It is submitted that, the Commissioner & Director of Mines & Geology, AP vide Memo No. 2427975/Vg/2024, Dated. 24.10.2024 has constituted Special Teams to conduct inspections where no violations and minor violations of the leased areas/MDLs in erstwhile SPSR Nellore District and to assist the regular office.
- It is submitted that, the Commissioner & Director of Mines & Geology, AP vide Memo No. 2427975/Vg/2024, Dated. 27.12.2024 issued instructions regarding the leases and Mineral Dealer Licenses (MDLs) of Silica Sand, Quartz, and associated minerals with minor violations, all the DMGOs and Div. MGOs shall take necessary penal action on the leases and MDLs with minor violations as per APMMC Rules, 1966 and APMD Rules, 2017 and submit a detailed proposal, duly enclosing the action taken report to this office to unblock and issuance of permits thereafter.



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- Since June'24 in the above-mentioned expired leases all Illegal mining activities have been stopped, but the applicant is misleading the Hon'ble Tribunal by placing photos which is not having date and time and latitude and longitude without having any machinery used.
- It is further submitted that, the applicant has filed Paper Clipping of Eenadu Daily News Paper which is contain no Date and irrelevant subject to the present application.

In the above circumstance, it is humbly prayed the Hon'ble National Green Tribunal to consider the above facts and pass such orders or other order in OA No. 32 of 2025 as the Hon'ble National Green Tribunal' (SZ), Chennai may deem fit and proper in this matter.

DEPONENT
COMMISSIONER &
DIRECTOR OF MINES AND GEOLOGY
IBRAHIMPATNAM, GOVT. OF A.P.

Solemnly and sincerely affirmed,
on this the 28TH day of July, 2025,
and signed his name in my Presence.

BEFORE ME

ADVOCATE

VERIFICATION

I Pravin Kumar S/o Shri Nityanand Sharma, aged about 45 years, currently working as the Commissioner & Director of Mines & Geology , Government of Andhra Pradesh, do here by verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 28 day of July 2025 at Ibrahimpatnam.



DEPONENT

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GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

O/o the
District Mines and Geology,
SPSR Nellore

DEMAND NOTICE

No: 1786/Q/85

Dt: 20.06.2024

Sub:- Mines & Quarries – Illegal Quarrying for Micaceous Quartz Feldspar in Government Land in Sy.No's: 551, 553 & 554 of Thurupupondla & Ramasagaram Villages and Sy.No's: 815 to 825 of Molakalapondla Village, Sydapuram Mandal, SPSR Nellore District – Show – Cause Notice – Issued – Reply submitted – Not Satisfied- Demand Notice – Issued – Regarding.

- 915 to 914
Dr. 21/06/24
- Ref:-**
1. Inspection & Survey Report Dated: 17.05.2024 of this office Technical Staff / DVS Team.
 2. Panchanama, Dt: 17.05.2024.
 3. This Office Show-Cause Notice No: 1786/Q/85, Dt: 20.05.2024.
 4. Ltr Dated: 07.06.2024 from Pulikonda Madhu Babu.
 5. Letter Dated: 13.06.2024 from Sri Ch.Naveen etc Advocates on behalf of 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy.

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Adverting to the subject and references cited, 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy are here by informed that, this office Technical Staff & DVS Staffvide reference 1st cited have reported that, on 17.05.2024 they inspected the land Sy.No's: 551, 553 & 554 of Thurupupondla & Ramasagaram Villages and Sy.No's: 815 to 825 of Molakalapondla Village, Sydapuram Mandal, SPSR Nellore District.

Previous History of the subject Quarry:

The Government vide G.O.Ms.No: 1019, Industries & Commerce (SII) Department, dt: 18-11-1971 have granted a Mining Lease for Mica over an extent of 49.24 Acres in Sy.No.551,553 & 554 of Turupupondla Village & Sy.No. 815 to 825 of Molakalapundla Village, Sydapuram Mandal for period of 20 years in favour of Sri D.Narapa Reddy and the same was executed vide Proceeding No: Rc.A.1014284/71, Dt: 21.09.1972 of the District Revenue Officer, Nellore for a period of 20 Years from 19.09.1972 to 18.09.1992. As the lease holder Sri D.Narapa Reddy passed away, this office vide proceeding No. 2659/M2/88, Dt: 11-01-191 declared Smt. D.Sarojamma, W/o.Late D.Narapa Reddy as successor lessee.

Subsequently, on death of Smt D.Sarojanamma this office vide Proceedings No: 2659/M2/88, Dt: 18-01-2002 declared Smt N.Usha Kiran as successor lessee and later vide this office Proceedings No: 2659/M2/88, Dt: 01-06-2002 declared Smt M.Shoba Rani as Successor Lessee.

Further it is submitted that, the Govt. Vide G.O.Ms.No.11, Industries & Commerce (M.I) Department, Dt: 17.04.2008 granted 1st Renewal of Mining Lease for Mica duly including Quartz & Feldspar as additional Minerals for a period of 20 years w.e.f., 19.09.1992 in favour of Smt M.Sobharani and the same was executed vide this office Proceeding No.1976/M/71, Dt: 05.01.2009 for a period from 19.09.1992 to 18.09.2012.

Subsequently, the lessee has applied for 2nd renewal application within the stipulated period. But the Government vide G.O.Ms.No: 13, Industries & Commerce

(MINES-III) Department, dated: 14.03.2022 by pronouncing New Policy for Renewal of Leases have amended the APMMC Rules 1966 by declaring the previous applications as ineligible. But the lease holder not filed the renewal application as per new policy by paying the premium amount on or before 31.08.2023. Hence as on date neither any type of leases nor any applications are pending over the subject area.

Smt M.Sobharani during the above lease period has dispatched the following Quantities of the minerals by obtaining dispatch permits:

Sl No	Name of the Mineral	Quantity for which permits obtained in MT
1	Mica	717.360
2	Quartz	1,850.000
3	Feldspar	86,250.000
TOTAL		88,817.360

During the course of inspection of Technical Team, they have noticed that, the Micaceous Quartz Feldspar is being extracted and dispatched from the said Quarry illegally by digging various pits after removal of overburden. We have arrived the Quantity of Micaceous Quartz Feldspar extracted from the said land by measuring the pit volumes, deducting the overburden and Quantity of Micaceous Quartz Feldspar stocked in the said Leased area. The measurements are as detailed below:

TABLE - I

I Inside the Previous Leased Area:			
Section	Area in Sq Meters	Section Influence in Mts	Volume in Cu.M
A-A'	297	30	8,910
B-B'	532	30	15,960
C-C'	257	30	7,710
D-D'	95	30	2,850
E-E'	0	30	0
F-F'	345	30	10,350
G-G'	529	39	20,631
H-H'	447	30	13,410
I-I'	178	22	3,916
J-J'	298	30	8,940
K-K'	1,729	30	51,870
L-L'	1,554	30	46,620
M-M'	1,236	30	37,080
N-N'	642	36	23,112
O-O'	0	30	0
I	TOTAL		2,51,359
II Outside the Previous Leased Area:			
E-E'	141	22	3,102
O-O'	178	21	3,738
II	TOTAL		6,840
III	Total Volume of the Pit: [(I) + (II)]		2,58,199
IV	Total Volume of the Pit in Metric Tones [(III) X (2.5)]		6,45,498
V Dump Quantity stocked besides the Pits:			
Dump No	Area in Sq M	Height in Mts	Volume in Cu.M
1	4,477	4.50	20,147
2	3,903	10.40	40,591
3	4,631	5.00	23,155
V	TOTAL		83,893
VI	Dump Quantity in Metric Tones [(V) X (2.5)]		2,09,733

VII	Quantity of ROM removed from the Pits [(V) - (VI)]	4,35,765
VIII	Less Quantity Permitted during the Lease Period	88,817
IX	Quantity of Mineral dispatched Illegally [(VII)-(VIII)]	3,46,948
X	Recovery of Mineral as per previous History	
a	Waste excluding Dump in M.T. - 25%	86,737
b	Micaceous Feldspar Quartz in M.T. - 75%	2,60,211

The Technical Team have informed that, on enquiry with the VRO's as well as with the operators of 02 Hitachi's and also with the locals and also as per the Panchanama recorded it came to know that, the following person are conducting the Quarrying for Micaceous Quartz Feldspar in the subject area and by extracting Micaceous Quartz Feldspar exporting to China via Chennai Port through various exporters:

1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.
3. Pulikonda Madhu Babu, S/o Pulikonda Mohan, Dr.No: 23-211-29, Flat No: 315, Dilshan Classic Apartment, Ramesh Reddy Nagar, Fathekhan Pet, Nellore-524003. Adhar No: 812708729090; Mobile No: 9676052959.

The above persons by opening three MDLs in the name of M/s Sree Sudarsan Constructions vide MDL No's: A. MDL0109010944, B. MDL0109011065 & C. MDL0109011284 at Molakalapundla & Orupalli Villages of Sydapuram Mandal transporting the illegally quarried mineral from the subject quarry to their MDL area and by purchasing the Transit Forms from various lease holders of other districts and by generating the Transit Passes in their Portal transporting to Chennai Port. This office vide Demand Notice No: 647/Q/2024-18, dated: 22.05.2024 to M/s Sree Sudarsan Constructions for illegal purchasing of Transit Forms other districts especially from Prakasam district.

The stocks available at the site as detailed below have been seized and duly recording Panchanama handed over to the in charge VRO, Molakapondla for safe custody until further orders:

TABLE - II

I Micaceous Quartz Feldspar Stocked Quantity:			
Stock No	Area in Sq M	Height in Mts	Volume in Cu.M
1	498	1.8	896
2	8,184	2.2	18,005
3	4,422	1.5	6,633
4	2,279	1.6	3,646
5	5,945	1.1	6,540
6	2,759	1	2,759
TOTAL			38,479

The Technical Team have recommended to initiate action against 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Pulikonda Madhu Babu under Rule 26(i) & (ii) of APMMC Rules 1966 as they have conducted illegal quarrying in the subject area.

As per the Rule 5 of Andhra Pradesh Minor Mineral Concession Rules 1966 read with Section 4 of Mines & Minerals (Development & Regulation) Act 2015 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

And as per the Rule 26(2)(i) of APMMC Rules 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology and the person involved in such illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology".

As per Rule 26(2)(ii) of APMMC Rules 1966, "Any failure to pay the demanded amount within the stipulated time the authorised officer shall dispose the mineral in open auction by following due procedure confiscate the machinery, tool, equipment, vehicle or any other thing by following due procedure and seek permission to dispose such confiscated things against the demanded amount".

This office vide reference 3rd cited has issued Show-Cause Notices to 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Pulikonda Madhu Babu to show-cause why action shall not be initiated against them under Rule 26(2)(i) of APMMC Rules 1966 for violating the Rule 5 of APMMC Rules 1966 read with Section 4 of M&M(D&R) Act 2015.

Sri Pulikonda Madhu Babu vide reference 4th cited has replied that, he is working as Internal Auditor to Sri Sudarsana Constructions and not done any quarrying business. The same is under enquiry and further action will be initiated against him after finalising the enquiry.

The advocates Sri Ch.Naveen, Ch.Sarath, B.Krishna Veni & M.Suneel on behalf Sri 1. Vallu Sandeep 2. Gangi Reddy Amarnath Reddy vide reference 5th cited instead of furnishing proper reason has simply denied the Show Cause Notice issued by this office. Hence the reply given by them is not satisfactory and liable for penalisation under Rule 26(2)(i) of APMMC Rules 1966.

The penalty under Rule 26(2)(i) of APMMC Rules 1966 is hereby imposed as detailed below:

TABLE - II

SI No	Particulars	Micaceous Quartz Feldspar
1	Quantity Dispatched Illegally in MT	2,60,211
2	Normal Seigniorage Fee @ in Rs	100/-
3	Normal S.F. payable [(1) X (2)]	2,60,21,100
4	10 times Penalty under Rule 26(2)(i)	26,02,11,000
5	Consideration Amount (Normal SF)	2,60,21,100
6	DMF (30% on Normal SF)	78,06,330
7	MERIT (2% on Normal SF)	5,20,422

8	IT (2% on Normal SF)	5,20,422
Total Penalty Amount Payable in Rs		32,11,00,374

Hence Sri 1. Vallu Sandeep, S/o Vallu Venkateswarlu 2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy are hereby instructed to pay the penalty amount of **Rs: 32,11,00,374/-** imposed as above under Rule 26(2)(i) of APMMC Rules 1966 within **fifteen (15) days** from the date of receipt of this Notice. Failing which necessary action will be initiated against them by proposing criminal action under CRPC 379 in addition to the collection of the said penalty by imposing Revenue Recovery Act 1884.

o/c District Mines & Geology Officer
S.P.S.R. Nellore

To

1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.

Copy submitted to the Director of Mines & Geology for favor of information.

Copy submitted to the Collector & District Magistrate, SPSR for favor of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

O/o the
District Mines and Geology,
SPSR Nellore

SHOW-CAUSE NOTICE

No: 1786/Q/85,

Dt: 20-05-2024

27/5/24
597/0601
DESPATCHED

Sub:- Mines & Quarries – Illegal Quarrying for Micaceous Quartz Feldspar in Government Land in Sy.No's: 551, 553 & 554 of Thurupupondla & Ramasagaram Villages and Sy.No's: 815 to 825 of Molakalapondla Village, Sydapuram Mandal, SPSR Nellore District – Show – Cause Notice – Issued – Regarding.

Ref:- 1. Inspection & Survey Report Dated 17.05.2024 of this office Technical Staff & DVS Team.
2. Panchanama dated: 17.05.2024.

-oOo-

Adverting to the subject and references cited 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Pulikonda Madhu Babu are here by informed that, this office Technical Staff & DVS Team vide reference 1st cited have reported that, on 17.05.2024 they inspected the land Sy.No's: 551, 553 & 554 of Thurupupondla & Ramasagaram Villages and Sy.No's: 815 to 825 of Molakalapondla Village, Sydapuram Mandal, SPSR Nellore District.

Previous History of the subject Quarry:

The Government vide G.O.Ms.No 1019, Industries & Commerce (SII) Department, dt: 18-11-1971 have granted a Mining Lease for Mica over an extent of 49.24 Acres in Sy.No.551,553 & 554 of Turupupondla Village & Sy.No. 815 to 825 of Molakalapundla Village, Sydapuram Mandal for period of 20 years in favour of Sri D.Narapa Reddy and the same was executed vide Proceeding No: Rc.A.1014284/71, Dt: 21.09.1972 of the District Revenue Officer, Nellore for a period of 20 Years from 19.09.1972 to 18.09.1992. As the lease holder Sri D.Narapa Reddy passed away, this office vide proceeding No. 2659/M2/88, Dt: 11-01-191 declared Smt. D.Sarojamma, W/o.Late D.Narapa Reddy as successor lessee.

Subsequently, on death of Smt D.Sarojanamma this office vide Proceedings No: 2659/M2/88, Dt: 18-01-2002 declared Smt N.Usha Kiran as successor lessee and later vide this office Proceedings No: 2659/M2/88, Dt: 01-06-2002 declared Smt M.Shoba Rani as Successor Lessee.

Further it is submitted that, the Govt. Vide G.O.Ms.No.11, Industries & Commerce (M.I) Department, Dt: 17.04.2008 granted 1st Renewal of Mining Lease for Mica duly including Quartz & Feldspar as additional Minerals for a period of 20 years w.e.f., 19.09.1992 in favour of Smt M.Sobharani and the same was executed vide this office Proceeding No.1976/M/71, Dt: 05.01.2009 for a period from 19.09.1992 to 18.09.2012.

Subsequently, the lessee has applied for 2nd renewal application within the stipulated period. But the Government vide G.O.Ms.No: 13, Industries & Commerce (MINES-III) Department, dated: 14.03.2022 by pronouncing New Policy for Renewal of Leases have amended the APMMC Rules 1966 by declaring the previous

applications as ineligible. But the lease holder not filed the renewal application as per new policy by paying the premium amount on or before 31.08.2023. Hence as on date neither any type of leases nor any applications are pending over the subject area.

Smt M.Sobharani during the above lease period has dispatched the following Quantities of the minerals by obtaining dispatch permits:

Sl No	Name of the Mineral	Quantity for which permits obtained in MT
1	Mica	717.360
2	Quartz	1,850.000
3	Feldspar	86,250.000
TOTAL		88,817.360

During the course of inspection of Technical Team, they have noticed that, the Micaceous Quartz Feldspar is being extracted and dispatched from the said Quarry illegally by digging various pits after removal of overburden. We have arrived the Quantity of Micaceous Quartz Feldspar extracted from the said land by measuring the pit volumes, deducting the overburden and Quantity of Micaceous Quartz Feldspar stocked in the said Leased area. The measurements are as detailed below:

TABLE - I

I Inside the Previous Leased Area:			
Section	Area in Sq Meters	Section Influence in Mts	Volume in Cu.M
A-A'	297	30	8,910
B-B'	532	30	15,960
C-C'	257	30	7,710
D-D'	95	30	2,850
E-E'	0	30	0
F-F'	345	30	10,350
G-G'	529	39	20,631
H-H'	447	30	13,410
I-I'	178	22	3,916
J-J'	298	30	8,940
K-K'	1,729	30	51,870
L-L'	1,554	30	46,620
M-M'	1,236	30	37,080
N-N'	642	36	23,112
O-O'	0	30	0
I	TOTAL		2,51,359
II Outside the Previous Leased Area:			
E-E'	141	22	3,102
O-O'	178	21	3,738
II	TOTAL		6,840
III	Total Volume of the Pit: [(I) + (II)]		2,58,199
IV	Total Volume of the Pit in Metric Tones [(III) X (2.5)]		6,45,498
V Dump Quantity stocked besides the Pits:			
Dump No	Area in Sq M	Height in Mts	Volume in Cu.M
1	4,477	4.50	20,147
2	3,903	10.40	40,591
3	4,631	5.00	23,155
V	TOTAL		83,893
VI	Dump Quantity in Metric Tones [(V) X (2.5)]		2,09,733

VII	Quantity of ROM removed from the Pits [(V) - (VI)]	4,35,765
VIII	Less Quantity Permitted during the Lease Period	88,817
IX	Quantity of Mineral dispatched Illegally [(VII)-(VIII)]	3,46,948
X	Recovery of Mineral as per previous History	
a	Waste excluding Dump in M.T. - 25%	86,737
b	Micaceous Feldspar Quartz in M.T. - 75%	2,60,211

The In charge VRO, Molakapondla have attended the inspection. During the day of inspection, lease was in working condition and we have found 02 Hitachi's working in the leased area, the same were seized and vide Ltr No: 244/Vg/2010, dated: 17.05.2024 handed over to the Station House Officer, Sydapuram for safe custody. On enquiry with the VRO's as well as with the operators of 02 Hitachi's and also with the locals and also as per the Panchanama recorded it came to know that, the following person are conducting the Quarrying for Micaceous Quartz Feldspar in the subject area and by extracting Micaceous Quartz Feldspar exporting to China via Chennai Port through various exporters:

1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.
3. Pulikonda Madhu Babu, S/o Pulikonda Mohan, Dr.No: 23-211-29, Flat No: 315, Dilshan Classic Apartment, Ramesh Reddy Nagar, Fathekhan Pet, Nellore-524003. Adhar No: 812708729090; Mobile No: 9676052959.

The above persons by opening three MDLs in the name of M/s Sree Sudarsan Constructions vide MDL No's: A. MDL0109010944, B. MDL0109011065 & C. MDL0109011284 at Molakalapundla & Orupalli Villages of Sydapuram Mandal transporting the illegally quarried mineral from the subject quarry to their MDL area and by purchasing the Transit Forms from various lease holders of other districts and by generating the Transit Passes in their Portal transporting to Chennai Port. This office vide Demand Notice No: 647/Q/2024-18, dated: 22.05.2024 to M/s Sree Sudarsan Constructions for illegal purchasing of Transit Forms other districts especially from Prakasam district.

The stocks available at the site as detailed below have been seized and duly recording Panchanama handed over to the In charge VRO, Molakapondla for safe custody until further orders:

TABLE - II

I Micaceous Quartz Feldspar Stocked Quantity:			
Stock No	Area in Sq M	Height in Mts	Volume in Cu.M
1	498	1.8	896
2	8,184	2.2	18,005
3	4,422	1.5	6,633
4	2,279	1.6	3,646
5	5,945	1.1	6,540
6	2,759	1	2,759
TOTAL			38,479

The Technical Team have recommended to initiate action against 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Pulikonda Madhu Babu under Rule 26(i) & (ii) of APMMC Rules 1966 as they have conducted illegal quarrying in the subject area.

As per the Rule 5 of Andhra Pradesh Minor Mineral Concession Rules 1966 read with Section 4 of Mines & Minerals (Development & Regulation) Act 2015 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

And as per the Rule 26(2)(i) of APMMC Rules 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology and the person involved in such illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology".

As per Rule 26(2)(ii) of APMMC Rules 1966, "Any failure to pay the demanded amount within the stipulated time the authorised officer shall dispose the mineral in open auction by following due procedure confiscate the machinery, tool, equipment, vehicle or any other thing by following due procedure and seek permission to dispose such confiscated things against the demanded amount".

As it is a breach of Rule 5 of APMMC Rules 1966 read with Section 4(1) of M&M(D&R) Act, 2015 and action shall be initiated on the culprit under Rule 26(2)(i) & (ii) of APMMC Rules 1966 by imposing the penalty as detailed below:

TABLE - III

SI No	Particulars	Micaceous Quartz Feldspar
1	Quantity Dispatched Illegally in MT	2,60,211
2	Normal Seigniorage Fee @ in Rs	100/-
3	Normal S.F. payable [(1) X (2)]	2,60,21,100
4	10 times Penalty under Rule 26(2)(i)	26,02,11,000
5	Consideration Amount (Normal SF)	2,60,21,100
6	DMF (30% on Normal SF)	78,06,330
7	MERIT (2% on Normal SF)	5,20,422
8	IT (2% on Normal SF)	5,20,422
Total Penalty Amount Payable in Rs		32,11,00,374

In the light of the circumstances stated above 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Pulikonda Madhu Babu of the above address entries are hereby instructed to **Show-Cause** as to why action shall not be initiated against them under Rule 26(2)(i) & (ii) of APMMC Rules 1966 as mentioned in Table-II for violating the Rule 5 of APMMC Rules 1966 read with Section 4(1) of M&M(D&R) Act,

2015 by conducting illegal excavation in subject area within **7 days** from the date of receipt of this Notice. Failing which necessary action will be initiated against him under Rule 26(2)(i) of APMMC Rules 1966 and also the mineral stocked at the premises will be disposed in the auction. Till such time their MDLs will be kept under block.

AK
OK District Mines & Geology Officer
 S.P.S.R. Nellore

To

- RMB*
20/05/2024 *HK* *20/05/2024* *D* *20/05/2024*
1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
 2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.
 3. Pulikonda Madhu Babu, S/o Pulikonda Mohan, Dr.No: 23-211-29, Flat No: 315, Dilshan Classic Apartment, Ramesh Reddy Nagar, Fathekhan Pet, Nellore-524003. Adhar No: 812708729090; Mobile No: 9676052959.

Copy submitted to the Director of Mines & Geology for favour of information.

Copy submitted to the Collector & District Magistrate, SPSR Nellore District for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

O/o the
District Mines and Geology,
SPSR Nellore

DEMAND NOTICE

No: 1719/M/1988

Dt: 20.06.2024

Sub:- Mines & Quarries – Illegal Quarrying for Micaceous Quartz Feldspar in Sy No's: 197, 203, 213 to 215,672 & 673 of Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District – Demand Notice – Issued –Regarding.

- Ref:-**
1. Inspection & Survey Report Dated :16.05.2024 of this office Technical Staff & DVS Staff.
 2. Panchanama, Dt: 16.05.2024.
 3. This Office Show-Cause Notice No: 1719/M/1988, Dt: 21.05.2024
 4. Letter Dated: 13.06.2024 from Sri Ch.Naveen etc Advocates on behalf of 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy.

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Adverting to the subject and references cited, Sri 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy are here by informed that, this office Technical Staff & DVS Staff vide reference 1st cited have reported that, on 16.05.2024 they have inspected the land in in Sy No's: 197, 203, 213 to 215,672 & 673 of Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District.

Previous History of the subject Quarry:

As per this office records the Government vide G.O.Ms.No: 359, Industries & Commerce Department, dt: 09.06.1982 has granted 1st Renewal of Mining Lease for Mica, Quartz & Feldspar over an extent of 39.850 Hectares / 98.47 (22.47 Ac in Sy.No: 216 (Patta Land) of Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District in favor of M/s Sri Venkata Kanaka Durga & Uma Maheswara Mica Mine. The same was executed and issued work orders vide Proceedings No: 1493/M1/1971, dt: 07.08.1982 for the period up to 15.12.2001.

Though the lessee has field 2nd Renewal of the subject Mining on 09.11.2000 the 2nd Renewal was not yet granted even after expiry of the expected 2nd Renewal Lease period up to 15.12.2021.

But, the Government vide G.O.Ms.No: 13, Industries & Commerce (MINES-III) Department, dated: 14.03.2022 by pronouncing New Policy for Renewal of Leases has amended the APMMC Rules 1966 by declaring the previous applications as ineligible. But the lease holder not filed the renewal application as per new policy by paying the premium amount on or before 31.08.2023. Hence as on date neither any type of leases nor any applications are pending over the subject area.

M/s SVKD & U Mines during the above lease period has dispatched the following Quantities of the minerals by obtaining dispatch permits:

Sl No	Name of the Mineral	Quantity for which permits obtained in MT
1	Mica (Scrap)	8,012.726
2	Mica (Crude)	42.792
3	Quartz	19,250.000
4	Feldspar	68,445.000
TOTAL		95,750.518

During the course of Technical Team inspection, they have noticed that, the Micaceous Quartz Feldspar is being extracted and dispatched from the said Quarry illegally by digging various pits after removal of overburden with the help of two poclains. They have arrived the Quantity of Micaceous Quartz Feldspar extracted from the said land by measuring the pit volumes, deducting the overburden and Quantity of Micaceous Quartz Feldspar stocked in the said Leased area. The measurements are as detailed below:

TABLE - I

I Inside the Previous Leased Area:			
Section	Area in Sq Meters	Section Influence in Mts	Volume in Cu.M
Pit No: 1	101.00	1.80	181.800
Pit No: 2	345.00	2.20	759.000
Pit No: 3	5,947.00	2.00	11,894.000
A-A'	48.00	28.00	1,344.000
B-B'	118.00	30.00	3,540.000
A-A'	99.00	30.00	2,970.000
B-B'	62.00	30.00	1,860.000
C-C'	54.00	30.00	1,620.000
D-D'	108.00	40.00	4,320.000
A-A'	1,208.00	35.00	42,280.000
B-B'	1,098.00	30.00	32,940.000
C-C'	1,209.00	30.00	36,270.000
D-D'	1,609.00	30.00	48,270.000
E-E'	1,928.00	30.00	57,840.000
F-F'	1,907.00	35.00	66,745.000
I	Total Volume of the Pit		3,12,833.800
II	Total Volume of the Pit in Metric Tones [(III) X (2.5)]		7,82,084.500
II Dump Quantity stocked besides the Pits:			
Dump No	Area in Sq M	Height in Mts	Volume in Cu.M
1	2,703.00	4.1	11,082
II	TOTAL		11,082
III	Dump Quantity in Metric Tonnes [(II) X (2.5)]		27,705.000
IV	Quantity of ROM removed from the Pits [(I) - (II)]		7,54,379.500
V	Less Quantity Permitted during the Lease Period		95,750.518
VI	Quantity of Mineral dispatched Illegally [(IV)-(V)]		6,58,628.982
X	Recovery of Mineral as per previous History		-
a	Waste excluding Dump in M.T. - 25%		1,64,657.246
b	Micaceous Feldspar Quartz in M.T. - 75%		4,93,971.736

The Technical Team have informed that, on enquiry with the VRO's as well as with the locales it came to know that, the following person are conducting illegal Quarrying for Micaceous Quartz & Feldspar minerals in the subject area and exporting to China via Chennai Port through various exporters:

1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.
3. Vadlamudi Nagendra Babu, S/o V.Nageswar Rao, R/o Ashok, Nagar, Vempadu Vg, Varikuntapadu M, SPSR Nellore District and Vajra Residency, Flat No: 208,

VR Apartments, Main Road, Tadepalli, Guntur dist-522501; Adhar No: 481616600722; Mobile No: 9182144121.

The above persons by opening three MDLs in the name of M/s Sree Sudarsan Constructions vide MDL No's: A. MDL0109010944, B. MDL0109011065 & C. MDL0109011284 at Molakalapundla & Orupalli Villages of Sydapuram Mandal and vide MDL No: 0109008445 in the name of M/s Sree Vengamamba Traders at Damancherla, Varikuntapadu M transporting the illegally quarried mineral from the subject quarry to their MDL area and by purchasing the Transit Forms from various lease holders of other districts and also from the lease of Vadlamudi Nageswar Rao & Sons in Sy.No: 329/5, 325/6p of Vempadu Vg, Varikuntapadu M, SPSR Nellore District and by generating the Transit Passes in their Portal transporting to Chennai Port. This office vide Demand Notice No: 647/Q/2024-18, dated: 22.05.2024 to M/s Sree Sudarsan Constructions for illegal purchasing of Transit Forms other districts especially from Prakasam district.

The Technical Team duly seizing the two poclaims have handed over to the Station House Officer, Sydapuram vide Ltr No: 244/Vg/2010, dated: 16.05.2024.

The stocks available at the site as detailed below have been seized and duly recording Panchnama handed over to the VRO, Thummalatalupuru for safe custody until further orders:

TABLE - II

I Micaceous Quartz Feldspar Stocked Quantity:			
Stock No	Area in Sq M	Height in Mts	Volume in Cu.M
1	792.00	2.80	2,218.000
2	734.00	1.50	1,101.000
3	495.00	2.20	1,089.000
4	4,470.00	2.00	8,940.000
TOTAL			13,348.000

The Technical Team have recommended to initiate action against 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Vadlamudi Nagendra Babu under Rule 26(i) & (ii) of APMMC Rules 1966 as they have conducted illegal quarrying in the subject area.

As per the Rule 5 of Andhra Pradesh Minor Mineral Concession Rules 1966 read with Section 4 of Mines & Minerals (Development & Regulation) Act 2015 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

And as per the Rule 26(2)(i) of APMMC Rules 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology and the person involved in such illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology".

As per Rule 26(2)(ii) of APMMCC Rules 1966, "Any failure to pay the demanded amount within the stipulated time the authorised officer shall dispose the mineral in open auction by following due procedure confiscate the machinery, tool, equipment, vehicle or any other thing by following due procedure and seek permission to dispose such confiscated things against the demanded amount".

This office vide reference 3rd cited has issued Show-Cause Notices to 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Vadlamudi Nagendra Babu to show-cause why action shall not be initiated against them under Rule 26(2)(i) of APMMC Rules 1966 for violating the Rule 5 of APMMC Rules 1966 read with Section 4 of M&M(D&R) Act 2015.

The advocates Sri Ch.Naveen, Ch.Sarath, B.Krishna Veni & M.Suneel on behalf Sri 1. Vallu Sandeep 2. Gangi Reddy Amarnath Reddy vide reference 4th cited instead of furnishing proper reason has simply denied the Show Cause Notice issued by this office. Hence the reply given by them is not satisfactory and liable for penalisation under Rule 26(2)(i) of APMMC Rules 1966.

The penalty under Rule 26(2)(i) of APMMC Rules 1966 is hereby imposed as detailed below:

Sl No	Particulars	Micaceous Quartz Feldspar
1	Quantity Dispatched Illegally in MT	4,93,971.736
2	Normal Seigniorage Fee @ in Rs	100/-
3	Normal S.F. payable [(1) X (2)]	4,93,97,174
4	10 times Penalty under Rule 26(2)(i)	49,39,71,740
5	Consideration Amount (Normal SF)	4,93,97,174
6	DMF (30% on Normal SF)	1,48,19,152
7	MERIT (2% on Normal SF)	9,87,944
8	IT (2% on Normal SF)	9,87,944
Total Penalty Amount Payable in Rs		54,95,61,128

Hence Sri 1. Vallu Sandeep, S/o Vallu Venkateswarlu 2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy are hereby instructed to pay the penalty amount of **Rs: 54,95,61,128/-** imposed as above under Rule 26(2)(i) of APMMC Rules 1966 within **fifteen (15) days** from the date of receipt of this Notice. Failing which necessary action will be initiated against them by proposing criminal action under CRPC 379 in addition to the collection of the said penalty by imposing Revenue Recovery Act 1884.

ok District Mines & Geology Officer
S.P.S.R. Nellore

To

1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.

Copy submitted to the Director of Mines & Geology for favor of information.
Copy submitted to the Collector & District Magistrate, SPSR for favor of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

O/o the
District Mines and Geology,
SPSR Nellore

SHOW-CAUSE NOTICE

No: 1719/M/1988,

Dt: 21-05-2024

Sub:- Mines & Quarries - Illegal Quarrying for Micaceous Quartz Feldspar in Sy No's: 197, 203, 213 to 215,672 & 673 of Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District - Show - Cause Notice - Issued - Regarding.

Ref:- 1. Inspection & Survey Report Dated 16.05.2024 of this office Technical Staff & DVS Team.
2. Panchanama dated: 16.05.2024.

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Adverting to the subject and references cited, 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Vadlamudi Nagendra Babu are here by informed that, this office Technical Staff & DVS Team vide reference 1st cited have reported that, on 16.05.2024 they have inspected the land in in Sy No's: 197, 203, 213 to 215,672 & 673 of Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District.

Previous History of the subject Quarry:

As per this office records the Government vide G.O.Ms.No: 359, Industries & Commerce Department, dt: 09.06.1982 has granted 1st Renewal of Mining Lease for Mica, Quartz & Feldspar over an extent of 39.850 Hectares / 98.47 (22.47 Ac in Sy.No: 216 (Patta Land) of Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District in favor of M/s Sri Venkata Kanaka Durga & Uma Maheswara Mica Mine. The same was executed and issued work orders vide Proceedings No: 1493/M1/1971, dt: 07.08.1982 for the period up to 15.12.2001.

Though the lessee has field 2nd Renewal of the subject Mining on 09.11.2000 the 2nd Renewal was not yet granted even after expiry of the expected 2nd Renewal Lease period up to 15.12.2021.

But, the Government vide G.O.Ms.No: 13, Industries & Commerce (MINES-III) Department, dated: 14.03.2022 by pronouncing New Policy for Renewal of Leases has amended the APMMC Rules 1966 by declaring the previous applications as ineligible. But the lease holder not filed the renewal application as per new policy by paying the premium amount on or before 31.08.2023. Hence as on date neither any type of leases nor any applications are pending over the subject area.

M/s SVKD & U Mines during the above lease period has dispatched the following Quantities of the minerals by obtaining dispatch permits:

Sl No	Name of the Mineral	Quantity for which permits obtained in MT
1	Mica (Scrap)	8,012.726
2	Mica (Crude)	42.792
3	Quartz	19,250.000
4	Feldspar	68,445.000
	TOTAL	95,750.518

During the course of Technical Team inspection, they have noticed that, the Micaceous Quartz Feldspar is being extracted and dispatched from the said Quarry illegally by digging various pits after removal of overburden with the help of two poclains. They have arrived the Quantity of Micaceous Quartz Feldspar extracted from the said land by measuring the pit volumes, deducting the overburden and Quantity of Micaceous Quartz Feldspar stocked in the said Leased area. The measurements are as detailed below:

TABLE - I

I Inside the Previous Leased Area:			
Section	Area in Sq Meters	Section Influence in Mts	Volume in Cu.M
Pit No: 1	101.00	1.80	181.800
Pit No: 2	345.00	2.20	759.000
Pit No: 3	5,947.00	2.00	11,894.000
A-A'	48.00	28.00	1,344.000
B-B'	118.00	30.00	3,540.000
A-A'	99.00	30.00	2,970.000
B-B'	62.00	30.00	1,860.000
C-C'	54.00	30.00	1,620.000
D-D'	108.00	40.00	4,320.000
A-A'	1,208.00	35.00	42,280.000
B-B'	1,098.00	30.00	32,940.000
C-C'	1,209.00	30.00	36,270.000
D-D'	1,609.00	30.00	48,270.000
E-E'	1,928.00	30.00	57,840.000
F-F'	1,907.00	35.00	66,745.000
I	Total Volume of the Pit		3,12,833.800
II	Total Volume of the Pit in Metric Tones [(III) X (2.5)]		7,82,084.500
II Dump Quantity stocked besides the Pits:			
Dump No	Area in Sq M	Height in Mts	Volume in Cu.M
1	2,703.00	4.1	11,082
II	TOTAL		11,082
III	Dump Quantity in Metric Tonnes [(II) X (2.5)]		27,705.000
IV	Quantity of ROM removed from the Pits [(I) - (II)]		7,54,379.500
V	Less Quantity Permitted during the Lease Period		95,750.518
VI	Quantity of Mineral dispatched Illegally [(IV)-(V)]		6,58,628.982
X	Recovery of Mineral as per previous History		-
a	Waste excluding Dump in M.T. - 25%		1,64,657.246
b	Micaceous Feldspar Quartz in M.T. - 75%		4,93,971.736

The VRO, Thummalatalupuru has attended the inspection. On enquiry with the VRO's as well as with the locales it came to know that, the following person are conducting illegal Quarrying for Micaceous Quartz & Feldspar minerals in the subject area and exporting to China via Chennai Port through various exporters:

1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.

3. Vadlamudi Nendra Babu, S/o V.Nageswar Rao, R/o Ashok, Nagar, Vempadu Vg, Varikuntapadu M, SPSR Nellore District and Vajra Residency, Flat No: 208, VR Apartments, Main Road, Tadepalli, Guntur dist-522501; Adhar No: 481616600722; Mobile No: 9182144121.

The above persons by opening three MDLs in the name of M/s Sree Sudarsan Constructions vide MDL No's: A. MDL0109010944, B. MDL0109011065 & C. MDL0109011284 at Molakalapundla & Orupalli Villages of Sydapuram Mandal and vide MDL No: 0109008445 in the name of M/s Sree Vengamamba Traders at Damancherla, Varikuntapadu M transporting the illegally quarried mineral from the subject quarry to their MDL area and by purchasing the Transit Forms from various lease holders of other districts and also from the lease of Vadlamudi Nageswar Rao & Sons in Sy.No: 329/5, 325/6p of Vempadu Vg, Varikuntapadu M, SPSR Nellore District and by generating the Transit Passes in their Portal transporting to Chennai Port. This office vide Demand Notice No: 647/Q/2024-18, dated: 22.05.2024 to M/s Sree Sudarsan Constructions for illegal purchasing of Transit Forms other districts especially from Prakasam district.

The Technical Team duly seizing the two poclains have handed over to the Station House Officer, Sydapuram vide Ltr No: 244/Vg/2010, dated: 16.05.2024.

The stocks available at the site as detailed below have been seized and duly recording Panchanama handed over to the VRO, Thummalatalupuru for safe custody until further orders:

TABLE - II

I Micaceous Quartz Feldspar Stocked Quantity:			
Stock No	Area in Sq M	Height in Mts	Volume in Cu.M
1	792.00	2.80	2,218.000
2	734.00	1.50	1,101.000
3	495.00	2.20	1,089.000
4	4,470.00	2.00	8,940.000
TOTAL			13,348.000

The Technical Team have recommended to initiate action against 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Pulikonda Madhu Babu under Rule 26(i) & (ii) of APMMC Rules 1966 as they have conducted illegal quarrying in the subject area.

As per the Rule 5 of Andhra Pradesh Minor Mineral Concession Rules 1966 read with Section 4 of Mines & Minerals (Development & Regulation) Act 2015 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

And as per the Rule 26(2)(i) of APMMC Rules 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology and the person involved in such illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage

fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology”.

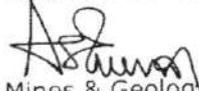
As per Rule 26(2)(ii) of APMMCC Rules 1966, “Any failure to pay the demanded amount within the stipulated time the authorised officer shall dispose the mineral in open auction by following due procedure confiscate the machinery, tool, equipment, vehicle or any other thing by following due procedure and seek permission to dispose such confiscated things against the demanded amount”.

As it is a breach of Rule 5 of APMMC Rules 1966 read with Section 4(1) of M&M(D&R) Act, 2015 and action shall be initiated on the culprit under Rule 26(2)(i) & (ii) of APMMC Rules 1966 by imposing the penalty as detailed below:

TABLE - III

Sl No	Particulars	Micaceous Quartz Feldspar
1	Quantity Dispatched Illegally in MT	4,93,971.736
2	Normal Seigniorage Fee @ in Rs	100/-
3	Normal S.F. payable [(1) X (2)]	4,93,97,174
4	10 times Penalty under Rule 26(2)(i)	49,39,71,740
5	Consideration Amount (Normal SF)	4,93,97,174
6	DMF (30% on Normal SF)	1,48,19,152
7	MERIT (2% on Normal SF)	9,87,944
8	IT (2% on Normal SF)	9,87,944
Total Penalty Amount Payable in Rs		54,95,61,128

In the light of the circumstances stated above 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Vadlamudi Nagendra Babu of the above address entries are hereby instructed to **Show-Cause** as to why action shall not be initiated against them under Rule 26(2)(i) & (ii) of APMMC Rules 1966 as mentioned in Table-II for violating the Rule 5 of APMMC Rules 1966 read with Section 4(1) of M&M(D&R) Act, 2015 by conducting illegal excavation in subject area within **7 days** from the date of receipt of this Notice. Failing which necessary action will be initiated against him under Rule 26(2)(i) of APMMC Rules 1966 and also the mineral stocked at the premises will be disposed in the auction. Till such time their MDLs will be kept under block.


District Mines & Geology Officer
S.P.S.R. Nellore

To

1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.

3. Pulikonda Madhu Babu, S/o Pulikonda Mohan, Dr.No: 23-211-29, Flat No: 315,
Dilshan Classic Apartment, Ramesh Reddy Nagar, Fathekhan Pet, Nellore-
524003. Adhar No: 812708729090; Mobile No: 9676052959.

Copy submitted to the Director of Mines & Geology for favour of information.

Copy submitted to the Collector & District Magistrate, SPSR Nellore District for favour
of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

O/o the
District Mines and Geology,
SPSR Nellore

DEMAND NOTICE

No: 4207/M2/1996

Dt: 20.06.2024

Sub:- Mines & Quarries - Illegal Quarrying for Quartz in Government Land in Sy.No: 143/P & 160/P of Kalichedu Village, Sydapuram Mandal, SPSR Nellore District - Illegal Quarrying done by 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. K.Dilip Kumar - Demand Notice - Issued -Regarding.

DESPATCHED

899 10903

DT. 21/06/24

Ref:- 1. Inspection & Survey Report Dated: 17.05.2024 of this office Technical Staff & DVS Team.
2. This Office Show-Cause Notice No: 4207/M2/1996, Dt: 24.05.2024
3. Letter Dated: 13.06.2024 from Sri Ch.Naveen etc Advocates on behalf of 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy.

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Adverting to the subject and references cited, Sri 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. K.Dilip Kumar are here by informed that, this office Technical Staff & DVS Team vide reference 1st cited have reported that, on 17.05.2024 they have inspected the land in Sy.No: 143/p& 160/p of Kalichedu Village, Sydapuram Mandal, SPSR Nellore District.

Previous History of the subject Quarry:

As per this office records the Government vide G.O.Ms. No:25, Industries & Commerce Department, dt: 19.07.2024 has granted 2nd Renewal of Mining Lease for Mica, Quartz & Feldspar over an extent of 28.032 Hectares / 09.27 Ac in Sy No: 143/p& 160/p of Kalichedu Village, Sydapuram Mandal, SPSR Nellore District in favor of M/s Sree K.S.R & Company The same was executed and issued work orders vide Proceedings No: 4207/M2/96, dt: 19.07.2008 for the period up to 08.12.2017.

Though the lessee has field 3rd Renewal of the subject Mining on 06.01.2016 the 3rd Renewal was not yet granted even after expiry of the expected 2nd Renewal Lease period up 09.12.2017.

But, the Government vide G.O.Ms.No: 13, Industries & Commerce (MINES-III) Department, dated: 14.03.2022 by pronouncing New Policy for Renewal of Leases has amended the APMMC Rules 1966 by declaring the previous applications as ineligible. But the lease holder not filed the renewal application as per new policy by paying the premium amount on or before 31.08.2023. Hence as on date neither any type of leases nor any applications are pending over the subject area.

M/s Sree K.S.R & Company during the above lease period has dispatched the following Quantities of the minerals by obtaining dispatch permits:

Sl No	Name of the Mineral	Quantity for which permits obtained in MT
1	Mica	3,686.440
2	Feldspar	3,500.000
TOTAL		7,186.440

During the course of our inspection, they have noticed that, the Micaceous Quartz Feldspar is being extracted and dispatched from the said Quarry illegally by digging various pits after removal of overburden. They have arrived the Quantity of Micaceous Quartz Feldspar extracted from the said land by measuring the pit volumes, deducting the overburden and Quantity of Micaceous Quartz Feldspar stocked in the said area. The measurements are as detailed below:

TABLE - I

I Inside the Previous Leased Area:			
Section	Area in Sq Meters	Section Influence in Mts	Volume in Cu.M
A-A'	648.00	18.00	11,664.000
B-B'	886.00	30.00	26,580.000
A-A'	1163.00	30.00	26,580.000
B-B'	1342.00	30.00	34,890.000
C-C'	937.00	30.00	40,260.000
D-D'	108.00	30.00	28,110.000
F-F'	361.00	25.00	9,025.000
I	Total Volume of the Pit		1,50,529.000
II	Total Volume of the Pit in Metric Tones [(III) X (2.5)]		3,76,323.000
II Dump Quantity stocked besides the Pits:			
Dump No	Area in Sq M	Height in Mts	Volume in Cu.M
1	2,995.000	5.00	14,975.000
2	8,387.000	3.20	8,387.000
II	TOTAL		26,838.000
III	Dump Quantity in Metric Tonnes [(II) X (2.5)]		74,845.000
IV	Quantity of ROM removed from the Pits [(I) - (II)]		3,01,478.000
V	Less Quantity Permitted during the Lease Period		7,186.440
VI	Quantity of Mineral dispatched Illegally [(IV)-(V)]		2,94,291.560
X	Recovery of Mineral as per previous History		-
a	Waste excluding Dump in M.T. - 25%		73,572.890
b	Micaceous Feldspar Quartz in M.T. - 75%		2,20,718.670

The Technical Team have informed that, on enquiry with the VRO's as well as with the locales it came to know that, the following person are conducting illegal Quarrying for Micaceous Quartz & Feldspar minerals in the subject area and exporting to China via Chennai Port through various exporters:

1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.
3. K. Dilip Kumar, M/s Dharani Brick Industries Pvt.Ltd, R/o Dr.No: A 58, Road Number 86 Film Nagar, Shaik Pet; Hyderabad: Pin num: 5000096 Mobile No: 9849087676 & 9880996146.

The above persons by opening three MDLs in the name of M/s Sree Sudarsan Constructions vide MDL No's: A. MDL0109010944, B. MDL0109011065 & C. MDL0109011284 at Molakalapundla & Orupalli Villages of Sydapuram Mandal and vide MDL No :MDL 0109011141 dt:19/12/2023 in the name of M/s Dharani Brick

Industries Pvt .Ltd Director: K. Sunil Kumar at Jogipalli V , Sydapuram M transporting the illegally quarried mineral from the subject quarry to their MDL area and by purchasing the Transit Forms from various lease holders of other districts and by generating the Transit Passes in their Portal transporting to Chennai Port. This office vide Demand Notice No: 647/Q/2024-18, dated: 22.05.2024 to M/s Sree Sudarsan Constructions for illegal purchasing of Transit Forms other districts especially from Prakasam district.

The Technical Team have recommended to initiate action against 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. K. Dilip Kumar under Rule 26(i) & (ii) of APMMC Rules 1966 as they have conducted illegal quarrying in the subject area.

As per the Rule 5 of Andhra Pradesh Minor Mineral Concession Rules 1966 read with Section 4 of Mines & Minerals (Development & Regulation) Act 2015 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

And as per the Rule 26(2)(i) of APMMC Rules 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology and the person involved in such illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology".

As per Rule 26(2)(ii) of APMMC Rules 1966, "Any failure to pay the demanded amount within the stipulated time the authorised officer shall dispose the mineral in open auction by following due procedure confiscate the machinery, tool, equipment, vehicle or any other thing by following due procedure and seek permission to dispose such confiscated things against the demanded amount".

The advocates Sri Ch.Naveen, Ch.Sarath, B.Krishna Veni & M.Suneel on behalf Sri 1. Vallu Sandeep 2. Gangi Reddy Amarnath Reddy vide reference 3rd cited instead of furnishing proper reason has simply denied the Show Cause Notice issued by this office. Hence the reply given by them is not satisfactory and liable for penalisation under Rule 26(2)(i) of APMMC Rules 1966.

The penalty under Rule 26(2)(i) of APMMC Rules 1966 is hereby imposed as detailed below:

Sl No	Particulars	Micaceous Quartz Feldspar
1	Quantity Dispatched Illegally in MT	2,20,718.670
2	Normal Seigniorage Fee @ in Rs	100/-
3	Normal S.F. payable [(1) X (2)]	2,20,71,867
4	10 times Penalty under Rule 26(2)(i)	22,07,18,670
5	Consideration Amount (Normal SF)	2,20,71,867

6	DMF (30% on Normal SF)	66,21,560
7	MERIT (2% on Normal SF)	4,41,437
8	IT (2% on Normal SF)	4,41,437
Total Penalty Amount Payable in Rs		27,23,66,838

Hence Sri 1. Vallu Sandeep, S/o Vallu Venkateswarlu 2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy & 3. K. Dilip Kumar are hereby instructed to penalty amount of **Rs: 54,95,61,128/-** imposed as above under Rule 26(2)(i) of APMMC Rules 1966 within **fifteen (15) days** from the date of receipt of this Notice. Failing which necessary action will be initiated against him by proposing criminal action under CRPC 379 in addition to the collection of the said penalty by imposing Revenue Recovery Act 1884.

AG
20/6/24
District Mines & Geology Officer
S.P.S.R. Nellore

To

- Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
- Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.
- K. Dilip Kumar, M/s Dharani Brick Industries Pvt.Ltd, R/o Dr.No: A 58, Road Number 86 Film Nagar, Shaik Pet; Hyderabad: Pin num: 5000096 Mobile No: 9849087676 & 9880996146.

Copy submitted to the Director of Mines & Geology for favor of information.

Copy submitted to the Collector & District Magistrate, SPSR for favor of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

O/o the
District Mines and Geology,
SPSR Nellore

SHOW-CAUSE NOTICE

No: 4207/M2/1996,

Dt: 24-05-2024.

Sub:- Mines & Quarries – Illegal Quarrying for Quartz in Government Land in Sy.No: 143/p & 160/p of kalichedu Village, Sydapuram Mandal, SPSR Nellore District – Illegal Quarrying – Show – Cause Notice – Issued – Regarding.

Ref:- 1. Inspection & Survey Report Dated 17.05.2024 of this office Technical Staff & DVS Team.

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Adverting to the subject and references cited, 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. K.Dilip Kumar are here by informed that, this office Technical Staff & DVS Team vide reference 1st cited have reported that, on 17.05.2024 they have inspected the land in Sy.No: 143/p& 160/p of kalichedu Village, Sydapuram Mandal, SPSR Nellore District.

Previous History of the subject Quarry:

As per this office records the Government vide G.O.Ms. No:25, Industries & Commerce Department, dt: 19.07.2024 has granted 2nd Renewal of Mining Lease for Mica, Quartz & Feldspar over an extent of 28.032 Hectares / 09.27 Ac in Sy No: 143/p& 160/p of Kalichedu Village, Sydapuram Mandal, SPSR Nellore District in favor of M/s Sree K.S.R & Company The same was executed and issued work orders vide Proceedings No: 4207/M2/96, dt: 19.07.2008 for the period up to 08.12.2017.

Though the lessee has field 3rd Renewal of the subject Mining on 06.01.2016 the 3rd Renewal was not yet granted even after expiry of the expected 2nd Renewal Lease period up 09.12.2017.

But, the Government vide G.O.Ms.No: 13, Industries & Commerce (MINES-III) Department, dated: 14.03.2022 by pronouncing New Policy for Renewal of Leases has amended the APMMC Rules 1966 by declaring the previous applications as ineligible. But the lease holder not filed the renewal application as per new policy by paying the premium amount on or before 31.08.2023. Hence as on date neither any type of leases nor any applications are pending over the subject area.

M/s Sree K.S.R & Company during the above lease period has dispatched the following Quantities of the minerals by obtaining dispatch permits:

Sl No	Name of the Mineral	Quantity for which permits obtained in MT
1	Mica	3,686.440
2	Feldspar	3,500.000
TOTAL		7,186.440

During the course of our inspection, they have noticed that, the Micaceous Quartz Feldspar is being extracted and dispatched from the said Quarry illegally by digging various pits after removal of overburden. They have arrived the Quantity of Micaceous Quartz Feldspar extracted from the said land by measuring the pit volumes, deducting the overburden and Quantity of Micaceous Quartz Feldspar stocked in the said area. The measurements are as detailed below:

TABLE - I

I Inside the Previous Leased Area:			
Section	Area in Sq Meters	Section Influence in Mts	Volume in Cu.M
A-A'	648.00	18.00	11,664.000
B-B'	886.00	30.00	26,580.000
A-A'	1163.00	30.00	26,580.000
B-B'	1342.00	30.00	34,890.000
C-C'	937.00	30.00	40,260.000
D-D'	108.00	30.00	28,110.000
F-F'	361.00	25.00	9,025.000
I	Total Volume of the Pit		1,50,529.000
II	Total Volume of the Pit in Metric Tones [(III) X (2.5)]		3,76,323.000
II Dump Quantity stocked besides the Pits:			
Dump No	Area in Sq M	Height in Mts	Volume in Cu.M
1	2,995.000	5.00	14,975.000
2	8,387.000	3.20	8,387.000
II	TOTAL		26,838.000
III	Dump Quantity in Metric Tones [(II) X (2.5)]		74,845.000
IV	Quantity of ROM removed from the Pits [(I) - (II)]		3,01,478.000
V	Less Quantity Permitted during the Lease Period		7,186.440
VI	Quantity of Mineral dispatched Illegally [(IV)-(V)]		2,94,291.560
X	Recovery of Mineral as per previous History		-
a	Waste excluding Dump in M.T. - 25%		73,572.890
b	Micaceous Feldspar Quartz in M.T. - 75%		2,20,718.670

The Technical Team have reported that, the Quarrying in the subject area is illegal and recommended to initiate action against the culprit as per the prevailing Sections & Rules.

As per the Rule 5 of Andhra Pradesh Minor Mineral Concession Rules 1966 read with Section 4 of Mines & Minerals (Development & Regulation) Act 2015 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

And as per the Rule 26(2)(i) of APMCM Rules 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology and the person involved in such illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst.

Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology”.

As it is a breach of Rule 5 of APMMC Rules 1966 read with Section 4(1) of M&M(D&R) Act, 2015 and action shall be initiated on the culprit under Rule 26(2)(i) & (ii) of APMMC Rules 1966 by imposing the penalty as detailed below:

TABLE - III

SI No	Particulars	Micaceous Quartz Feldspar
1	Quantity Dispatched Illegally in MT	2,20,718.670
2	Normal Seigniorage Fee @ in Rs	100/-
3	Normal S.F. payable [(1) X (2)]	2,20,71,867
4	10 times Penalty under Rule 26(2)(i)	22,07,18,670
5	Consideration Amount (Normal SF)	2,20,71,867
6	DMF (30% on Normal SF)	66,21,560
7	MERIT (2% on Normal SF)	4,41,437
8	IT (2% on Normal SF)	4,41,437
Total Penalty Amount Payable in Rs		27,23,66,838

In view of the facts stated above Sri Donthu Ramesh, Mg.P: Sri KSR & Co is hereby instructed to **Show-Cause** as to why action shall not be initiated against them under Rule 26(2)(i) of APMMC Rules 1966 for violating the Rule 5 of APMMC Rules 1966 by conducting illegal excavation in the subject area for which not granted any type of lease within **07 days** from the date of receipt of this Notice. Failing which necessary action will be initiated against him under Rule 26(2)(i) of APMMC Rules 1966.

To

Sri Donthu Ramesh, Mg.P: K.S.R & Co, Dr.No: 11-53,
Ranipet, Venkatagiri Town, Tirupathi District.
Mobile No: 9440783713.

ok
District Mines & Geology Officer
S.P.S.R. Nellore
24/05/2024
24/05/2024
24/05/2024

Copy submitted to the Director of Mines & Geology for favor of information.

Copy submitted to the Collector & District Magistrate, SPSR Nellore District for favor of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

O/o the
District Mines and Geology,
SPSR Nellore

DEMAND NOTICE

No: 4670/M2/87

Dt: 20.06.2024

Sub:- Mines & Quarries – Illegal Quarrying for Quartz in Government Land in Sy.No: 676, 682, 683 of Chaganam Village, Sydapuram Mandal, SPSR Nellore District – Demand Notice – Issued –Regarding.

- Ref:-**
1. Inspection & Survey Report Dated: 17.05.2024 of this office Technical Staff / DVS Team.
 2. Panchanama, Dt: 17.05.2024.
 3. This Office Show-Cause Notice No: 4670/M2/87, Dt: 20.05.2024
 4. Ltr Dated: 07.06.2024 from Pulikonda Madhu Babu.
 5. Letter Dated: 13.06.2024 from Sri Ch.Naveen etc Advocates on behalf of 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy.

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Adverting to the subject and references cited, 1. Vallu Sandeep, 2. Ganji Reddy Amarnath Reddy are here by informed that, this office Technical Staff & DVS Team vide reference 1st cited have reported that, on 17.05.2024 they have inspected the land in Sy.No: 676, 682, 683 of Chaganam Village, Sydapuram Mandal, SPSR Nellore District.

Previous History of the subject Quarry:

The Government vide G.O.Ms.No: 188, Industries & Commerce Department, dt: 12-03-1990 has granted Renewal of Mining Lease for Mica, Quartz & Feldspar over an extent of 26.750 Hectares in and the same was executed and issued work orders vide Proc No:4670/M2/87, Dt: 11-09-1990 for a period of 20 years i.e., with effect from 11-09-1990 to 10-09-2000 in favor of Sri G.Ramesh Babu by the then Asst. Director of Mines & Geology, Erstwhile Nellore. Subsequently, the lessee has filed the renewal application on 09-09-2019. But the Asst. Director of Mines & Geology, Nellore vide Ltr No: 4670/M2/1987, dated: 27.02.2019 has submitted the rejection proposals to the Director of Mines & Geology as the lease holder violated the Lease Deed conditions by conducting the quarrying operations without EC. And also, the Government vide G.O.Ms.No: 13, Industries & Commerce (MINES-III) Department, dated: 14.03.2022 by pronouncing New Policy for Renewal of Leases has amended the APMMC Rules 1966 by declaring the previous applications as ineligible. But the lease holder not filed the renewal application as per new policy by paying the premium amount on or before 31.08.2023. Hence as on date neither any type of leases nor any applications are pending over the subject area.

Sri G.Ramesh Babu and the successor lessee Sri G.Bharath during the above lease period has dispatched the following Quantities of the minerals by obtaining dispatch permits:

Sl No	Name of the Mineral	Quantity for which permits obtained in MT
1	Mica	2,485
2	Quartz	1,110
3	Feldspar	24,190
TOTAL		27,785

Facts Noticed during the Inspection & Survey:

During the course of the inspection, they have noticed that, the Micaceous Quartz Feldspar is being extracted and dispatched from the said Quarry illegally by digging various pits after removal of overburden. We have arrived the Quantity of Micaceous Quartz Feldspar extracted from the said land by measuring the pit volumes, deducting the overburden and Quantity of Micaceous Quartz Feldspar stocked in the said Leased area. The measurements are as detailed below:

TABLE - I

I Inside the Previous Leased Area:			
Section	Area in Sq Meters	Section Influence in Mts	Volume in Cu.M
A-A'	187	30	5,610
B-B'	521	30	15,630
C-C'	223	30	6,690
D-D'	134	30	4,020
E-E'	216	30	6,480
F-F'	195	45	8,775
G-G'	71	37	2,627
H-H'	286	30	8,580
I-I'	519	30	15,570
J-J'	471	30	14,130
K-K'	0	30	0
L-L'	0	39	0
M-M'	0	30	0
N-N'	363	30	10,890
O-O'	113	30	3,390
P-P'	18	35	630
I	TOTAL		1,03,022
II Outside the Previous Leased Area:			
K-K'	273	30	8,190
L-L'	277	39	10,803
M-M'	44	30	1,320
II	TOTAL		20,313
III	Total Volume of the Pit: [(I) + (II)]		1,23,333
IV	Total Volume of the Pit in Metric Tonnes [(III) X (2.5)]		3,08,333
V Dump Quantity stocked besides the Pits:			
Dump No	Area in Sq M	Height in Mts	Volume in Cu.M
1	5,049	5.1	25,750
2	1,085	4.9	5,317
V	TOTAL		31,066
VI	Dump Quantity in Metric Tonnes [(V) X (2.5)]		77,665
VII	Quantity of ROM removed from the Pits [(V) - (VI)]		2,30,668
VIII	Less Quantity Permitted during the Lease Period		27,785
IX	Quantity of Mineral dispatched Illegally [(VII)-(VIII)]		2,02,883
X	Recovery of Mineral as per previous History		
a	Waste excluding Dump in M.T. - 25%		50,720.750
b	Micaceous Feldspar Quartz in M.T. - 75%		1,52,162.250

The Technical Team have informed that, On enquiry with the VRO's as well as with the Watchmen and locales the Technical Team have found that, the following persons are conducting illegal Quarrying for Micaceous Quartz Feldspar minerals in the subject area and exporting to China via Chennai Port through various exporters:

1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.
3. Pulikonda Madhu Babu, S/o Pulikonda Mohan, Dr.No: 23-211-29, Flat No: 315, Dilshan Classic Apartment, Ramesh Reddy Nagar, Fathekhan Pet, Nellore-524003. Adhar No: 812708729090; Mobile No: 9676052959.

The above persons by opening three MDLs in the name of M/s Sree Sudarsan Constructions vide MDL No's: A. MDL0109010944, B. MDL0109011065 & C. MDL0109011284 at Molakalapundla & Orupalli Villages of Sydapuram Mandal transporting the illegally quarried mineral from the subject quarry to their MDL area and by purchasing the Transit Forms from various lease holders of other districts and by generating the Transit Passes in their Portal transporting to Chennai Port. This office vide Demand Notice No: 647/Q/2024-18, dated: 22.05.2024 to M/s Sree Sudarsan Constructions for illegal purchasing of Transit Forms other districts especially from Prakasam district.

The stocks available at the site as detailed below have been seized and duly recording Panchanama handed over to the VRO, Chaganam for safe custody until further orders:

TABLE - II

I Micaceous Quartz Feldspar Stocked Quantity:			
Stock No	Area in Sq M	Height in Mts	Volume in Cu.M
1	2,922.00	0.70	2,045.000
2	1,075.00	0.60	645.000
3	345.00	0.70	242.000
4	1,457.00	1.10	1,603.000
5	91.00	1.00	91.000
TOTAL			4,626.000

The Technical Team have recommended to initiate action against 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Pulikonda Madhu Babu under Rule 26(i) & (ii) of APMMC Rules 1966 as they have conducted illegal quarrying in the subject area.

As per the Rule 5 of Andhra Pradesh Minor Mineral Concession Rules 1966 read with Section 4 of Mines & Minerals (Development & Regulation) Act 2015 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

And as per the Rule 26(2)(i) of APMMC Rules 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology and the person involved in such

illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology".

As per Rule 26(2)(ii) of APMMCC Rules 1966, "Any failure to pay the demanded amount within the stipulated time the authorised officer shall dispose the mineral in open auction by following due procedure confiscate the machinery, tool, equipment, vehicle or any other thing by following due procedure and seek permission to dispose such confiscated things against the demanded amount

Sri Pulikonda Madhu Babu vide reference 4th cited has replied that, he is working as Internal Auditor to Sri Sudarsana Constructions and not done any quarrying business. The same is under enquiry and further action will be initiated against him after finalising the enquiry.

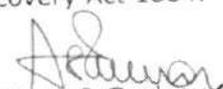
The advocates Sri Ch.Naveen, Ch.Sarath, B.Krishna Veni & M.Suneel on behalf Sri 1. Vallu Sandeep 2. Gangi Reddy Amarnath Reddy vide reference 5th cited instead of furnishing proper reason has simply denied the Show Cause Notice issued by this office. Hence the reply given by them is not satisfactory and liable for penalisation under Rule 26(2)(i) of APMMC Rules 1966.

The penalty under Rule 26(2)(i) of APMMC Rules 1966 is hereby imposed as detailed below:

TABLE - II

SI No	Particulars	Micaceous Quartz Feldspar
1	Quantity Dispatched Illegally in MT	1,52,162.250
2	Normal Seigniorage Fee @ in Rs	100/-
3	Normal S.F. payable [(1) X (2)]	1,52,16,225
4	10 times Penalty under Rule 26(2)(i)	15,21,62,250
5	Consideration Amount (Normal SF)	1,52,16,225
6	DMF (30% on Normal SF)	45,64,868
7	MERIT (2% on Normal SF)	3,04,325
8	IT (2% on Normal SF)	3,04,325
Total Penalty Amount Payable in Rs		18,77,68,218

Hence Sri 1. Vallu Sandeep, S/o Vallu Venkateswarlu 2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy are hereby instructed to penalty amount of Rs: 18,77,68,218/- imposed as above under Rule 26(2)(i) of APMMC Rules 1966 within fifteen (15) days from the date of receipt of this Notice. Failing which necessary action will be initiated against him by proposing criminal action under CRPC 379 in addition to the collection of the said penalty by imposing Revenue Recovery Act 1884.


District Mines & Geology Officer
S.P.S.R. Nellore

To

1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.

2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.

Copy submitted to the Director of Mines & Geology for favor of information.

Copy submitted to the Collector & District Magistrate, SPSR for favor of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

O/o the
District Mines and Geology,
SPSR Nellore

SHOW-CAUSE NOTICE

No: 4670/M2/87,

Dt: 20-05-2024.

Sub:- Mines & Quarries - Illegal Quarrying for Quartz in Government Land in Sy.No: 676, 682, 683 of Chaganam Village, Sydapuram Mandal, SPSR Nellore District - Show - Cause Notice - Issued - Regarding.

Ref:- 1. Inspection & Survey Report Dated 17.05.2024 of this office Technical Staff & DVS Team.
2. Panchanama dated: 17.05.2024.

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Adverting to the subject and references cited 1. Vallu Sandeep, 2. Ganji Reddy Amarnath Reddy & 3. Pulikonda Madhu Babu are here by informed that, this office Technical Staff & DVS Team vide reference 1st cited have reported that, on 17.05.2024 they have inspected the land in Sy.No: 676, 682, 683 of Chaganam Village, Sydapuram Mandal, SPSR Nellore District. During the course of their inspection,

Previous History of the subject Quarry:

The Government vide G.O.Ms.No: 188, Industries & Commerce Department, dt: 12-03-1990 has granted Renewal of Mining Lease for Mica, Quartz & Feldspar over an extent of 26.750 Hectares in and the same was executed and issued work orders vide Proc No:4670/M2/87, Dt: 11-09-1990 for a period of 20 years i.e., with effect from 11-09-1990 to 10-09-2000 in favor of Sri G.Ramesh Babu by the then Asst. Director of Mines & Geology, Erstwhile Nellore. Subsequently, the lessee has filed the renewal application on 09-09-2019. But the Asst. Director of Mines & Geology, Nellore vide Ltr No: 4670/M2/1987, dated: 27.02.2019 has submitted the rejection proposals to the Director of Mines & Geology as the lease holder violated the Lease Deed conditions by conducting the quarrying operations without EC. And also, the Government vide G.O.Ms.No: 13, Industries & Commerce (MINES-III) Department, dated: 14.03.2022 by pronouncing New Policy for Renewal of Leases has amended the APMMC Rules 1966 by declaring the previous applications as ineligible. But the lease holder not filed the renewal application as per new policy by paying the premium amount on or before 31.08.2023. Hence as on date neither any type of leases nor any applications are pending over the subject area.

Sri G.Ramesh Babu and the successor lessee Sri G.Bharath during the above lease period has dispatched the following Quantities of the minerals by obtaining dispatch permits:

Sl No	Name of the Mineral	Quantity for which permits obtained in MT
1	Mica	2,485
2	Quartz	1,110
3	Feldspar	24,190
TOTAL		27,785

Facts Noticed during the Inspection & Survey:

During the course of the inspection, they have noticed that, the Micaceous Quartz Feldspar is being extracted and dispatched from the said Quarry illegally by digging various pits after removal of overburden. We have arrived the Quantity of Micaceous Quartz Feldspar extracted from the said land by measuring the pit volumes, deducting the overburden and Quantity of Micaceous Quartz Feldspar stocked in the said Leased area. The measurements are as detailed below:

TABLE - I

I Inside the Previous Leased Area:			
Section	Area in Sq Meters	Section Influence in Mts	Volume in Cu.M
A-A'	187	30	5,610
B-B'	521	30	15,630
C-C'	223	30	6,690
D-D'	134	30	4,020
E-E'	216	30	6,480
F-F'	195	45	8,775
G-G'	71	37	2,627
H-H'	286	30	8,580
I-I'	519	30	15,570
J-J'	471	30	14,130
K-K'	0	30	0
L-L'	0	39	0
M-M'	0	30	0
N-N'	363	30	10,890
O-O'	113	30	3,390
P-P'	18	35	630
I	TOTAL		1,03,022
II Outside the Previous Leased Area:			
K-K'	273	30	8,190
L-L'	277	39	10,803
M-M'	44	30	1,320
II	TOTAL		20,313
III	Total Volume of the Pit: [(I) + (II)]		1,23,333
IV	Total Volume of the Pit in Metric Tonnes [(III) X (2.5)]		3,08,333
V Dump Quantity stocked besides the Pits:			
Dump No	Area in Sq M	Height in Mts	Volume in Cu.M
1	5,049	5.1	25,750
2	1,085	4.9	5,317
V	TOTAL		31,066
VI	Dump Quantity in Metric Tonnes [(V) X (2.5)]		77,665
VII	Quantity of ROM removed from the Pits [(V) - (VI)]		2,30,668
VIII	Less Quantity Permitted during the Lease Period		27,785
IX	Quantity of Mineral dispatched Illegally [(VII)-(VIII)]		2,02,883
X	Recovery of Mineral as per previous History		
a	Waste excluding Dump in M.T. - 25%		50,720.750
b	Micaceous Feldspar Quartz in M.T. - 75%		1,52,162.250

The VRO, Chaganam has attended the inspection. On enquiry with the VRO's as well as with the Watchmen and locales the Technical Team have found that, the following persons are conducting illegal Quarrying for Micaceous Quartz Feldspar minerals in the subject area and exporting to China via Chennai Port through various exporters:

1. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.
3. Pulikonda Madhu Babu, S/o Pulikonda Mohan, Dr.No: 23-211-29, Flat No: 315, Dilshan Classic Apartment, Ramesh Reddy Nagar, Fathekhan Pet, Nellore-524003. Adhar No: 812708729090; Mobile No: 9676052959.

The above persons by opening three MDLs in the name of M/s Sree Sudarsan Constructions vide MDL No's: A. MDL0109010944, B. MDL0109011065 & C. MDL0109011284 at Molakalapundla & Orupalli Villages of Sydapuram Mandal transporting the illegally quarried mineral from the subject quarry to their MDL area and by purchasing the Transit Forms from various lease holders of other districts and by generating the Transit Passes in their Portal transporting to Chennai Port. This office vide Demand Notice No: 647/Q/2024-18, dated: 22.05.2024 to M/s Sree Sudarsan Constructions for illegal purchasing of Transit Forms other districts especially from Prakasam district.

The stocks available at the site as detailed below have been seized and duly recording Panchanama handed over to the VRO, Chaganam for safe custody until further orders:

TABLE - II

I Micaceous Quartz Feldspar Stocked Quantity:			
Stock No	Area in Sq M	Height in Mts	Volume in Cu.M
1	2,922.00	0.70	2,045.000
2	1,075.00	0.60	645.000
3	345.00	0.70	242.000
4	1,457.00	1.10	1,603.000
5	91.00	1.00	91.000
TOTAL			4,626.000

The Technical Team have recommended to initiate action against 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Pulikonda Madhu Babu under Rule 26(i) & (ii) of APMMC Rules 1966 as they have conducted illegal quarrying in the subject area.

As per the Rule 5 of Andhra Pradesh Minor Mineral Concession Rules 1966 read with Section 4 of Mines & Minerals (Development & Regulation) Act 2015 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

And as per the Rule 26(2)(i) of APMMC Rules 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this

behalf by the Director of Mines & Geology and the person involved in such illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology”.

As per Rule 26(2)(ii) of APMMCC Rules 1966, “Any failure to pay the demanded amount within the stipulated time the authorised officer shall dispose the mineral in open auction by following due procedure confiscate the machinery, tool, equipment, vehicle or any other thing by following due procedure and seek permission to dispose such confiscated things against the demanded amount”.

As it is a breach of Rule 5 of APMMC Rules 1966 read with Section 4(1) of M&M(D&R) Act, 2015 and action shall be initiated on the culprit under Rule 26(2)(i) & (ii) of APMMC Rules 1966 by imposing the penalty as detailed below:

TABLE - II

SI No	Particulars	Micaceous Quartz Feldspar
1	Quantity Dispatched Illegally in MT	1,52,162.250
2	Normal Seigniorage Fee @ in Rs	100/-
3	Normal S.F. payable [(1) X (2)]	1,52,16,225
4	10 times Penalty under Rule 26(2)(i)	15,21,62,250
5	Consideration Amount (Normal SF)	1,52,16,225
6	DMF (30% on Normal SF)	45,64,868
7	MERIT (2% on Normal SF)	3,04,325
8	IT (2% on Normal SF)	3,04,325
Total Penalty Amount Payable in Rs		18,77,68,218

In the light of the circumstances stated above 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy & 3. Pulikonda Madhu Babu of the above address entries are hereby instructed to **Show-Cause** as to why action shall not be initiated against them under Rule 26(2)(i) & (ii) of APMMC Rules 1966 as mentioned in Table-II for violating the Rule 5 of APMMC Rules 1966 read with Section 4(1) of M&M(D&R) Act, 2015 by conducting illegal excavation in subject area within **7 days** from the date of receipt of this Notice. Failing which necessary action will be initiated against him under Rule 26(2)(i) of APMMC Rules 1966 and also the mineral stocked at the premises will be disposed in the auction. Till such time their MDLs will be kept under block.


District Mines & Geology Officer
S.P.S.R. Nellore

To

- Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.

2. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat - 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore - 524003, Adhaar No: 800164320116; Mobile No: 9959333427.
3. Pulikonda Madhu Babu, S/o Pulikonda Mohan, Dr.No: 23-211-29, Flat No: 315, Dilshan Classic Apartment, Ramesh Reddy Nagar, Fathekhan Pet, Nellore-524003. Adhar No: 812708729090; Mobile No: 9676052959.

Copy submitted to the Director of Mines & Geology for favour of information.

Copy submitted to the Collector & District Magistrate, SPSR Nellore District for favour of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

O/o the
District Mines and Geology,
SPSR Nellore

DEMAND NOTICE

No: 1982/M/2005

Dt: 20.06.2024

Sub:- Mines & Quarries – Illegal Quarrying for Micaceous Quartz & Feldspar in Sy.No: 2 & 30 of Orupalli Village, Sydapuram Mandal, SPSR Nellore – Demand Notice – Issued – Regarding.

Ref:- 1. Inspection & Survey Report Dated :16.05.2024 of this office Technical Staff / DVS Team.
2. Panchanama, Dt: 16.05.2024.
3. This Office Show-Cause Notice No: 1982/M/2015, Dt: 21.05.2024
4. Letter Dated: 13.06.2024 from Sri Ch.Naveen etc Advocates on behalf of 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy.

-oOo-

Adverting to the subject and references cited, Sri 1. Vadlamudi Nagendra Babu, 2. Gangi Reddy Amarnath Reddy & 3. Vallu Sandeep are here by informed that, this office Technical Staff / DVS Team vide reference 1st cited have reported that, on 16.05.2024 they have inspected the land in in Sy.No: 2 & 30 of Orupalli Village, Sydapuram Mandal, SPSR Nellore.

Previous History of the subject Quarry:

As per this office records the Government vide G.O.Ms.No: 156, Industries & Commerce Department, dt: 26.05.2005 have granted 2nd Renewal of Mining Lease for Mica, Quartz, Feldspar & Vermiculite over an extent of 9.25 Hectares / 22.85 Acres in Sy.No: 2 & 30 of Orupalli Village, Sydapuram Mandal, SPSR Nellore District in favor of M/s Galaxy Mica Enterprises. The then Asst. Director of Mines & Geology, Erstwhile Nellore has executed and issued work orders vide Proceedings No: 60/M2/71, dt:10.01.06 for the lease period up to 18.03.2021. Subsequently, the Government vide G.O.Ms.No: 163, dated: 21.06.2026 has transferred the subject Mining Lease in favor of M/s Shirdi Sai Mines for the unexpired portion of the lease period up to 18.03.2021. The lease holder on 08.06.2020 has filed the Renewal Application.

But the Government of India vide Ordinance No.3 of 2015 Dated: 12.01.2015 amended the MM(D&R) Act, 1957 As per the Mines & Minerals (Development & Regulation) Amendment Act, 2015 and as per section B-A of the M.M (D&R) Amendment Act, 2015, all mining leases granted for other than Captive purpose before commencement the Amendment Act shall be deemed to have been extended up to a period ending on the 31.03.2020 with effect from the date of expiry of the period of renewal last made or till the completion of renewal period if any, or a period of 50 years from the date of grant of such lease whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with. Accordingly, the subject Mining Lease period also deemed extended up to 18.03.2022. The same also expired and hence as on date neither any type of leases nor any applications are pending over the subject area.

M/s Shirdi Sai Mines during the above lease period has dispatched the following Quantities of the minerals by obtaining dispatch permits:

Sl No	Name of the Mineral	Quantity for which permits obtained in MT
1	Vermiculite	490.000
2	Mica (Crude)	1,167.570
3	Quartz	48,423.000
4	Feldspar	1,222.000
TOTAL		50,251.570

During the course of inspection of Technical Team, they have noticed that, the Micaceous Quartz & Feldspar is being extracted and dispatched from the said Quarry illegally by digging various pits after removal of overburden with two JCBs and one Poclain. They have arrived the Quantity of Micaceous Quartz Feldspar extracted from the said land by measuring the pit volumes, deducting the overburden and Quantity of Micaceous Quartz Feldspar stocked in the said Leased area. The measurements are as detailed below:

TABLE - I

I Inside the Previous Leased Area:			
Section	Area in Sq Meters	Section Influence in Mts	Volume in Cu.M
A-A'	2000	30.00	60000.00
B-B'	2066	30.00	61980.00
C-C'	2364	30.00	70920.00
D-D'	1294	30.00	38820.00
E-E'	537	30.00	16110.00
F-F'	278	30.00	8340.00
G-G'	64	34.00	2176.00
I	Total Volume of the Pit		2,58,346
II	Total Volume of the Pit in Metric Tones [(III) X (2.5)]		6,45,865
II Dump Quantity stocked besides the Pits:			
Dump No	Area in Sq M	Height in Mts	Volume in Cu.M
1	2,361.00	5.90	13,930
II	TOTAL		13,930
III	Dump Quantity in Metric Tones [(II) X (2.5)]		34,825
IV	Quantity of ROM removed from the Pits [(I) - (II)]		6,11,040
V	Less Quantity Permitted during the Lease Period		50,251.570
VI	Quantity of Mineral dispatched Illegally [(IV)-(V)]		5,95,613.430
X	Recovery of Mineral as per previous History		-
a	Waste excluding Dump in M.T. - 25%		1,48,903.358
b	Micaceous Feldspar Quartz in M.T. - 75%		4,46,710.072

The Technical Team have informed that, On enquiry with the VRO's as well as as 1. Mannyam Abhiny, S/o Ramesh Babu, Nellore District, 2. Vijay S/o Venkatesh, Nellore district, representatives of the culprits as well as with the locales it came to know that, the following person are conducting illegal Quarrying for Micaceous Quartz & Feldspar minerals in the subject area and exporting to China via Chennai Port through various exporters:

1. Vadlamudi Ngendra Babu, S/o V.Nageswar Rao, R/o Ashok, Nagar, Vempadu Vg, Varikuntapadu M, SPSR Nellore District and Vajra Residency, Flat No: 208, VR Apartments, Main Road, Tadepalli, Guntur dist-522501; Adhar No: 481616600722; Mobile No: 9182144121.
2. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.

3. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat – 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore – 524003, Adhaar No: 800164320116; Mobile No: 9959333427.

The above persons by opening three MDLs in the name of M/s Sree Sudarsan Constructions vide MDL No's: A. MDL0109010944, B. MDL0109011065 & C. MDL0109011284 at Molakalapundla & Orupalli Villages of Sydapuram Mandal and vide MDL No: 0109008445 in the name of M/s Sree Vengamamba Traders at Damancherla, Varikuntapadu M transporting the illegally quarried mineral from the subject quarry to their MDL area and by purchasing the Transit Forms from various lease holders of other districts and also from the lease of Vadlamudi Nageswar Rao & Sons in Sy.No: 329/5, 325/6p of Vempadu Vg, Varikuntapadu M, SPSR Nellore District and by generating the Transit Passes in their Portal transporting to Chennai Port. This office vide Demand Notice No: 647/Q/2024-18, dated: 22.05.2024 to M/s Sree Sudarsan Constructions for illegal purchasing of Transit Forms other districts especially from Prakasam district.

The Technical Team duly seizing the two JCBs & One Poclain have handed over to the Station House Officer, Sydapuram vide Ltr. No: 244/Vg/2010, dated: 16.05.2024.

The stocks available at the site as detailed below have been seized and duly recording Panchanama handed over to the VRO, Orupalli for safe custody until further orders:

TABLE – II

I Micaceous Quartz Feldspar Stocked Quantity:			
Stock No	Area in Sq M	Height in Mts	Volume in Cu.M
1	3,379.00	1.30	4,393.000
2	2,783.00	1.60	4,483.000
3	5,547.00	1.90	10,539.000
4	683.00	1.50	1,024.000
5	886.00	1.30	1,152.000
6	3,485.00	1.50	5,227.000
7	314.00	1.60	502.000
TOTAL			27,320.000

The Technical Team have recommended to initiate action against 1. Vadlamudi Nagendra Babu, 2. Gangi Reddy Amarnath Reddy & 3. Vallu Sandeep under Rule 26(i) & (ii) of APMCM Rules 1966 as they have conducted illegal quarrying in the subject area.

As per the Rule 5 of Andhra Pradesh Minor Mineral Concession Rules 1966 read with Section 4 of Mines & Minerals (Development & Regulation) Act 2015 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

And as per the Rule 26(2)(i) of APMCM Rules 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology and the person involved in such

illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology".

As per Rule 26(2)(ii) of APMMCC Rules 1966, "Any failure to pay the demanded amount within the stipulated time the authorised officer shall dispose the mineral in open auction by following due procedure confiscate the machinery, tool, equipment, vehicle or any other thing by following due procedure and seek permission to dispose such confiscated things against the demanded amount

This office vide reference 3rd cited has issued Show-Cause Notices to 1. Vadlamudi Nagendra Babu, 2. Gangi Reddy Amarnath Reddy & 3. Vallu Sandeep to show-cause why action shall not be initiated against them under Rule 26(2)(i) of APMMC Rules 1966 for violating the Rule 5 of APMMC Rules 1966 read with Section 4 of M&M(D&R) Act 2015.

The advocates Sri Ch.Naveen, Ch.Sarath, B.Krishna Veni & M.Suneel on behalf Sri 1. Vallu Sandeep 2. Gangi Reddy Amarnath Reddy vide reference 4th cited instead of furnishing proper reason has simply denied the Show Cause Notice issued by this office. Hence the reply given by them is not satisfactory and liable for penalisation under Rule 26(2)(i) of APMMC Rules 1966.

The penalty under Rule 26(2)(i) of APMMC Rules 1966 is hereby imposed as detailed below:

Sl No	Particulars	Micaceous Quartz Feldspar
1	Quantity Dispatched Illegally in MT	4,46,710.072
2	Normal Seigniorage Fee @ in Rs	100/-
3	Normal S.F. payable [(1) X (2)]	4,46,71,007
4	10 times Penalty under Rule 26(2)(i)	44,67,10,070
5	Consideration Amount (Normal SF)	4,46,71,007
6	DMF (30% on Normal SF)	1,34,01,302
7	MERIT (2% on Normal SF)	8,93,420
8	IT (2% on Normal SF)	8,93,420
Total Penalty Amount Payable in Rs		55,12,40,226

Hence Sri 1. Vadlamudi Nagendra Babu, 2. Gangi Reddy Amarnath Reddy & 3. Vallu Sandeep are hereby instructed to penalty amount of **Rs: 55,12,40,226/-** imposed as above under Rule 26(2)(i) of APMMC Rules 1966 within **fifteen (15) days** from the date of receipt of this Notice. Failing which necessary action will be initiated against him by proposing criminal action under CRPC 379 in addition to the collection of the said penalty by imposing Revenue Recovery Act 1884.

To

1. Vadlamudi Ngendra Babu, S/o V.Nageswar Rab, R/o Ashok, Nagar, Vempadu Vg, Varikuntapadu M, SPSR Nellore District and Vajra Residency, Flat No: 208, VR Apartments, Main Road, Tadepalli, Guntur dist-522501; Adhar No: 481616600722; Mobile No: 9182144121.

ok District Mines & Geology Officer
S.P.S.R. Nellore

2. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
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Copy submitted to the Director of Mines & Geology for favor of information.

Copy submitted to the Collector & District Magistrate, SPSR for favor of information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

O/o the
District Mines and Geology,
SPSR Nellore

DEMAND NOTICE

No: 1982/M/2005

Dt: 20.06.2024

Sub:- Mines & Quarries – Illegal Quarrying for Micaceous Quartz & Feldspar in Sy.No: 2 & 30 of Orupalli Village, Sydapuram Mandal, SPSR Nellore – Demand Notice – Issued – Regarding.

- Ref:-**
1. Inspection & Survey Report Dated :16.05.2024 of this office Technical Staff / DVS Team.
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 3. This Office Show-Cause Notice No: 1982/M/2015, Dt: 21.05.2024
 4. Letter Dated: 13.06.2024 from Sri Ch.Naveen etc Advocates on behalf of 1. Vallu Sandeep, 2. Gangi Reddy Amarnath Reddy.

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Adverting to the subject and references cited, Sri 1. Vadlamudi Nagendra Babu, 2. Gangi Reddy Amarnath Reddy & 3. Vallu Sandeep are here by informed that, this office Technical Staff / DVS Team vide reference 1st cited have reported that, on 16.05.2024 they have inspected the land in in Sy.No: 2 & 30 of Orupalli Village, Sydapuram Mandal, SPSR Nellore.

Previous History of the subject Quarry:

As per this office records the Government vide G.O.Ms.No: 156, Industries & Commerce Department, dt: 26.05.2005 have granted 2nd Renewal of Mining Lease for Mica, Quartz, Feldspar & Vermiculite over an extent of 9.25 Hectares / 22.85 Acres in Sy.No: 2 & 30 of Orupalli Village, Sydapuram Mandal, SPSR Nellore District in favor of M/s Galaxy Mica Enterprises. The then Asst. Director of Mines & Geology, Erstwhile Nellore has executed and issued work orders vide Proceedings No: 60/M2/71, dt:10.01.06 for the lease period up to 18.03.2021. Subsequently, the Government vide G.O.Ms.No: 163, dated: 21.06.2026 has transferred the subject Mining Lease in favor of M/s Shirdi Sai Mines for the unexpired portion of the lease period up to 18.03.2021. The lease holder on 08.06.2020 has filed the Renewal Application.

But the Government of India vide Ordinance No.3 of 2015 Dated: 12.01.2015 amended the MM(D&R) Act, 1957 As per the Mines & Minerals (Development & Regulation) Amendment Act, 2015 and as per section B-A of the M.M (D&R) Amendment Act, 2015, all mining leases granted for other than Captive purpose before commencement the Amendment Act shall be deemed to have been extended up to a period ending on the 31.03.2020 with effect from the date of expiry of the period of renewal last made or till the completion of renewal period if any, or a period of 50 years from the date of grant of such lease whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with. Accordingly, the subject Mining Lease period also deemed extended up to 18.03.2022. The same also expired and hence as on date neither any type of leases nor any applications are pending over the subject area.

M/s Shirdi Sai Mines during the above lease period has dispatched the following Quantities of the minerals by obtaining dispatch permits:

Sl No	Name of the Mineral	Quantity for which permits obtained in MT
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TABLE - I

I Inside the Previous Leased Area:			
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I	Total Volume of the Pit		2,58,346
II	Total Volume of the Pit in Metric Tones [(III) X (2.5)]		6,45,865
II Dump Quantity stocked besides the Pits:			
Dump No	Area in Sq M	Height in Mts	Volume in Cu.M
1	2,361.00	5.90	13,930
II	TOTAL		13,930
III	Dump Quantity in Metric Tones [(II) x (2.5)]		34,825
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V	Less Quantity Permitted during the Lease Period		50,251.570
VI	Quantity of Mineral dispatched Illegally [(IV)-(V)]		5,95,613.430
X	Recovery of Mineral as per previous History		-
a	Waste excluding Dump in M.T. - 25%		1,48,903.358
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The above persons by opening three MDLs in the name of M/s Sree Sudarsan Constructions vide MDL No's: A. MDL0109010944, B. MDL0109011065 & C. MDL0109011284 at Molakalapundla & Orupalli Villages of Sydapuram Mandal and vide MDL No: 0109008445 in the name of M/s Sree, Vengamamba Traders at Damancherla, Varikuntapadu M transporting the illegally quarried mineral from the subject quarry to their MDL area and by purchasing the Transit Forms from various lease holders of other districts and also from the lease of Vadlamudi Nageswar Rao & Sons in Sy.No: 329/5, 325/6p of Vempadu Vg, Varikuntapadu M, SPSR Nellore District and by generating the Transit Passes in their Portal transporting to Chennai Port. This office vide Demand Notice No: 647/Q/2024-18, dated: 22.05.2024 to M/s Sree Sudarsan Constructions for illegal purchasing of Transit Forms other districts especially from Prakasam district.

The Technical Team duly seizing the two JCBs & One Poclain have handed over to the Station House Officer, Sydapuram vide Ltr. No: 244/Vg/2010, dated: 16.05.2024.

The stocks available at the site as detailed below have been seized and duly recording Panchanama handed over to the VRO, Orupalli for safe custody until further orders:

TABLE – II

I Micaceous Quartz Feldspar Stocked Quantity:			
Stock No	Area in Sq M	Height in Mts	Volume in Cu.M
1	3,379.00	1.30	4,393.000
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5	886.00	1.30	1,152.000
6	3,485.00	1.50	5,227.000
7	314.00	1.60	502.000
TOTAL			27,320.000

The Technical Team have recommended to initiate action against 1. Vadlamudi Nagendra Babu, 2. Gangi Reddy Amarnath Reddy & 3. Vallu Sandeep under Rule 26(i) & (ii) of APMMC Rules 1966 as they have conducted illegal quarrying in the subject area.

As per the Rule 5 of Andhra Pradesh Minor Mineral Concession Rules 1966 read with Section 4 of Mines & Minerals (Development & Regulation) Act 2015 "No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

And as per the Rule 26(2)(i) of APMMC Rules 1966 "Whenever any person raises, transports or causes to be raised or transported without any lawful authority, any minor minerals from any area not granted under a mineral concession and for that purpose, use any tool, equipment, vehicle or any other thing, such mineral, tool, equipment, vehicle or any other thing shall be liable to be seized by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology and the person involved in such

illegal quarrying and transportation of such mineral shall be liable to pay ten times of Normal Seigniorage fee as penalty in addition to the normal Seigniorage fee along with DMF and MERIT amounts on the assessed quantities by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology".

As per Rule 26(2)(ii) of APMMCC Rules 1966, "Any failure to pay the demanded amount within the stipulated time the authorised officer shall dispose the mineral in open auction by following due procedure confiscate the machinery, tool, equipment, vehicle or any other thing by following due procedure and seek permission to dispose such confiscated things against the demanded amount

This office vide reference 3rd cited has issued Show-Cause Notices to 1. Vadlamudi Nagendra Babu, 2. Gangi Reddy Amarnath Reddy & 3. Vallu Sandeep to show-cause why action shall not be initiated against them under Rule 26(2)(i) of APMMC Rules 1966 for violating the Rule 5 of APMMC Rules 1966 read with Section 4 of M&M(D&R) Act 2015.

The advocates Sri Ch.Naveen, Ch.Sarath, B.Krishna Veni & M.Suneel on behalf Sri 1. Vallu Sandeep 2. Gangi Reddy Amarnath Reddy vide reference 4th cited instead of furnishing proper reason has simply denied the Show Cause Notice issued by this office. Hence the reply given by them is not satisfactory and liable for penalisation under Rule 26(2)(i) of APMMC Rules 1966.

The penalty under Rule 26(2)(i) of APMMC Rules 1966 is hereby imposed as detailed below:

SI No	Particulars	Micaceous Quartz Feldspar
1	Quantity Dispatched Illegally in MT	4,46,710.072
2	Normal Seigniorage Fee @ in Rs	100/-
3	Normal S.F. payable [(1) X (2)]	4,46,71,007
4	10 times Penalty under Rule 26(2)(i)	44,67,10,070
5	Consideration Amount (Normal SF)	4,46,71,007
6	DMF (30% on Normal SF)	1,34,01,302
7	MERIT (2% on Normal SF)	8,93,420
8	IT (2% on Normal SF)	8,93,420
Total Penalty Amount Payable in Rs		55,12,40,226

Hence Sri 1. Vadlamudi Nagendra Babu, 2. Gangi Reddy Amarnath Reddy & 3. Vallu Sandeep are hereby instructed to penalty amount of **Rs: 55,12,40,226/-** imposed as above under Rule 26(2)(i) of APMMC Rules 1966 within **fifteen (15) days** from the date of receipt of this Notice. Failing which necessary action will be initiated against him by proposing criminal action under CRPC 379 in addition to the collection of the said penalty by imposing Revenue Recovery Act 1884.

To

- Vadlamudi Ngendra Babu, S/o V.Nageswar Rab, R/o Ashok, Nagar, Vempadu Vg, Varikuntapadu M, SPSR Nellore District and Vajra Residency, Flat No: 208, VR Apartments, Main Road, Tadepalli, Guntur dist-522501; Adhar No: 481616600722; Mobile No: 9182144121.

DC District Mines & Geology Officer
S.P.S.R. Nellore

22/06/2024

22/06/2024

22/06/2024

2. Vallu Sandeep, S/o Vallu Venkateswarlu, Dr.No: 2-22-310/195-C, Western Hills Addagutta Society, Opp JNTU, KPHB, Kukat Pally, Hyderabad, AP-500072, Adhar No: 563263641485; Mobile No: 9160112466.
3. Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Dishan Classic Apartment Flat – 111, 1st Floor, Ramesh Reddy Nagar, Fatekhanpeta, Nellore, Dargamitta, Nellore – 524003, Adhaar No: 800164320116; Mobile No: 9959333427.

Copy submitted to the Director of Mines & Geology for favor of information.

Copy submitted to the Collector & District Magistrate, SPSR for favor of information.

REPORT OF THE ANDHRA PRADESH POLLUTION CONTROL BOARD
IN THE MATTER OF O.A. NO. 32 of 2025 (SZ) SUBMITTED TO THE
HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE, CHENNAI IN
COMPLIANCE TO THE HON'BLE NGT ORDER DATED 24.02.2025.

SUBMITTED TO
HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI

APRIL, 2025

N. Anand Kumar
24/04/25
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

I. Preamble

Sri Pottella Pencha Prasad, S/o P.Dasaiah, East Street, Thurimerla Village, Sydapuram Mandal, SPSR Nellore District, filed an application in the Hon'ble National Green Tribunal, Southern Bench, Chennai, regarding the rampant mining operations, specifically the unauthorized extraction of micaceous quartz and feldspar carried out by the Respondents No. 7 to 11 in Survey Nos.143/P & 160P in Kalichedu Village, Chaganam Village, Survey Nos.2 & 30 in Ozupalli Village, Survey Nos.815 to825 in Molakalapundla Village, and Survey No.216 in Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District, Andhra Pradesh. The Hon'ble National Green Tribunal, Southern Bench, Chennai, considered and registered the application as O.A. No. 32 of 2025. The Chairman, APPCB is Respondent no: 5 in the matter.

II. Orders of the Hon'ble Tribunal dated. 24.02.2025

The Hon'ble Tribunal in Original Application No. 32 of 2025, vide order dated 24.02.2025 has directed as follows:

- 1. Let notice be issued to the respondents through the Tribunal as well as privately.*
- 2. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents Nos.2 to 6.*
- 3. The applicant is directed to serve papers on the learned standing counsel appearing for the official respondents.*
- 4. Post the matter on 25.04.2025. In the meanwhile, the respondents are directed to file their respective replies."*

Copy of the Hon'ble NGT order is enclosed as **Annexure-I**.

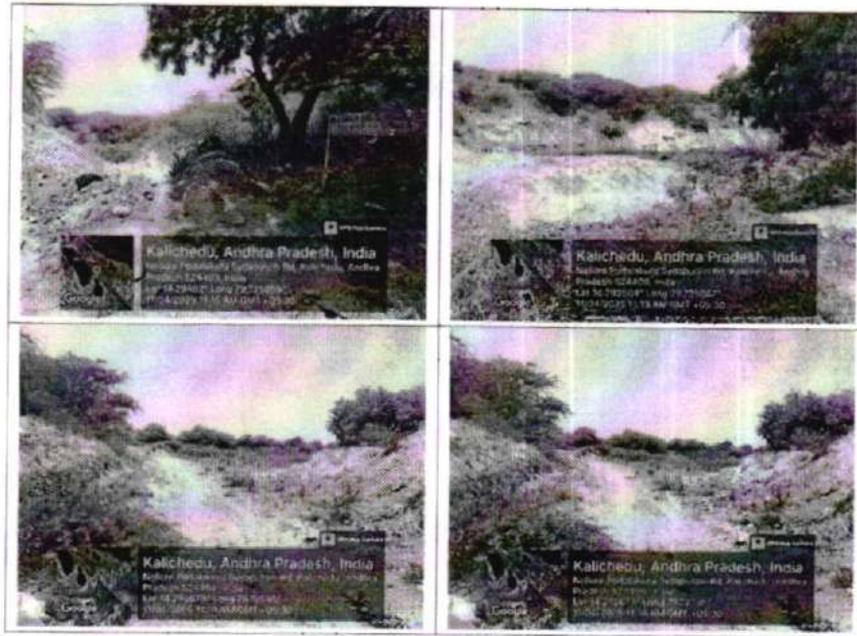
III. Status of rampant mining operations, specifically the unauthorized extraction of micaceous quartz and feldspar in Survey Nos.143/P & 160P in Kalichedu Village, Chaganam Village, Survey Nos.2 & 30 in Ozupalli Village, Survey Nos.815 to825 in Molakalapundla Village, and Survey No.216 in Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District pertaining to A.P. Pollution Control Board is submitted below:

a) Survey Nos.143/P & 160P in Kalichedu Village:

It is to submit that, as per the A.P. Pollution Control Board, Regional office, Nellore records, M/s. KSR & Company has not obtained

Environmental Clearance (EC) from SEIAA, AP, Consent to Establish (CTE) & Consent to Operate (CTO) from the APPCB.

The APPCB officials inspected the mining unit on 11.04.2025. During inspection, no mining activity observed. Photographs at the time of inspection is submitted below for kind perusal.



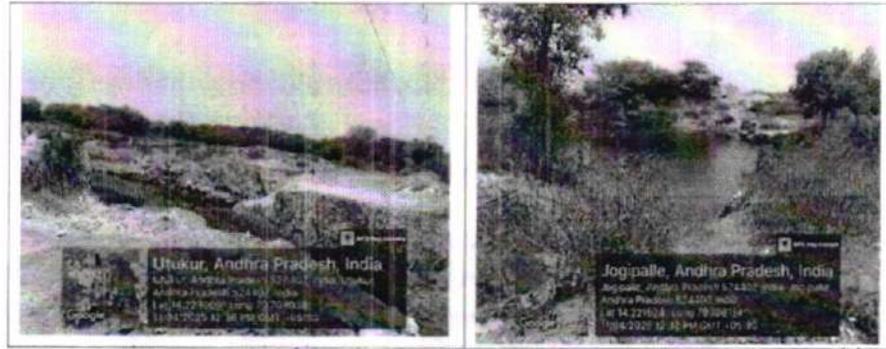
b) Chaganam Village:

It is to submit that, as per the A.P. Pollution Control Board, Regional office, Nellore records, the mining unit of M/s. Sri G. Ramesh Babu, Chaganam Village has not obtained Environmental Clearance (EC) from SEIAA, AP, Consent to Establish (CTE) & Consent to Operate (CTO) from the APPCB.

The APPCB officials inspected the mining unit on 11.04.2025. During inspection, no mining activity observed. However, heaps of mined material existing in the mine lease area. Photographs at the time of inspection is submitted below for kind perusal.



Nannuram
24/04/25
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office



c) Survey Nos.2 & 30 in Ozupalli (Orupalli) Village

It is to submit that, as per the A.P. Pollution Control Board, Regional office, Nellore records, M/s. Jaya Lakshmi (Sharada Sai Mines), Orupalli Village has not obtained Environmental Clearance (EC) from SEIAA, AP, Consent to Establish (CTE) & Consent to Operate (CTO) from the APPCB.

The APPCB officials inspected the mining unit on 09.04.2025. During inspection, no mining activity observed. However, heaps of mined material existing in the mine lease area. Photographs at the time of inspection is submitted below for kind perusal.



d) Survey Nos.551, 553 & 554 in Molakalapundla Village

It is to submit that the Board officials of Regional office, Nellore inspected the mining area on 09.04.2025, at Sy.No.551, 553 & 554 of Thurupoondla Ramasagaram Village & Sy.Nos 815 to 825 of Molakalapoonndla Village of

Sydapuram Mandal, SPSR Nellore District. During the inspection, it was observed that name of the mine is M/s. Srinivasa Padmavathi Mine and removal of overburden in the mine lease area is in progress. Photographs at the time of inspection is submitted below for kind perusal.



It is further submitted that, as per the records of APPCB, Regional office, Nellore, no Environmental Clearance (EC) from SEIAA, AP, Consent to Establish (CTE) and Consent to Operate (CTO) to the mining activity at Sy.No.551,553 &554 of Thurupoondla Ramasagaram Village & Sy.Nos 815 to 825 of Molakalapoondla Village of Sydapuram Mandal, SPSR Nellore District.

e) **Survey Nos.216 in Thummala Talapuru Village**

It is to submit that, as per the A.P. Pollution Control Board, Regional office, Nellore records, M/s. Sri Venkata Kanaka Durga & Uma Maheswara, Sy.No.216, Thummala Talapuru village, Sydapuram Mandal, SPSR Nellore district has obtained Environmental Clearance (EC) from SEIAA, AP on 18.10.2012. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported in the EC order that, the life of the Mine viz., Mica, Feldspar & Quartz is estimated as 131.8 years, 5.5 years & 21.28 years respectively. Copy of the EC order is attached as Annexure-II.

N. Venkatesh
24/04/25
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

The Mining unit obtained Consent to Establish (CTE) from A.P. Pollution Control Board on 11.02.2013 for mining of mica-257 TPA, Quartz-2600 TPA & Feldspar-7700 TPA. Copy of the CTE order is attached as Annexure-III.

The Mining unit obtained Consent to Operate (CTO) from A.P. Pollution Control Board on 02.01.2021 for mining of mica-257 TPA, Quartz-2600 TPA & Feldspar-7700 TPA. The CTO order is valid upto 30.11.2025 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. Copy of the CTO order is attached as Annexure- IV.

The APPCB officials inspected the mining unit on 09.04.2025. During inspection, no mining activity observed. Photographs at the time of inspection is submitted below for kind perusal.



Further, it is to submit that, the APPCB, RO, Nellore vide Ir.dated. 05.08.2023, 27.01.2024 & 20.03.2025 addressed letters to the Mines & Geology Department, Nellore with a request not to issue permits to the mining units, which do not have valid CTO of APPCB. Copies of the letters addressed to the Mines & Geology Department, Nellore are herewith enclosed as **Annexure-V**.

This report is submitted to the Hon'ble National Green Tribunal in due compliance of the directions issued by the Hon'ble Tribunal. The APPCB will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Date: 24.04.2025
Place: Nellore

Narandhar Reddy
24/04/25
ENVIRONMENTAL ENGINEER
APPCB, Regional Office, Nellore
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

IN THE HIGH COURT OF ANDHRA PRADESH :: AMARAVATI
(Special Original Jurisdiction)

MONDAY, THE TWENTIETH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

HON'BLE DR JUSTICE K MANMADHA RAO

WRIT PETITION NO: 31342 OF 2024



Between:

1. Vallu Sandeep, S/o.Vallu Venkateswarlu, Aged 35 years, R/o.D.No.2-22-310/ 195-C, Western Hills Addagutta Society, Opp. JNTU, Kukatpally, Hyderabad, Telangana State.
2. Gangi Reddy Amarnath Reddy, S/o.Jaya Rami Reddy, Aged 51 years, R/o.Flat.No.111, 1st Floor, Dishan Classic Apartment, Ramesh Reddy Nagar, Fatekhanpeta, Dargamitta, Nellore-524003, Andhra Pradesh.

...PETITIONERS

AND

1. The State of Andhra Pradesh, Rep by its Principal Secretary, Mines and Geology Department, Secretariat, Velagapudi, Amaravathi, Guntur District.
2. The Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam, Vijayawada, Krishna District.
3. The District Mines and Geology Officer, O/o. District Mines and Geology, SPSR Nellore District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India is filed praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus, or other appropriate writ, order direction, declaring the Demand Notice No.4670/M2/87 dated 20-06-2024 issued by the 3rd respondent herein as highly illegal, arbitrary, unreasonable, violation of Principles of Natural Justice and violative of

Article 14 and 19(l)(g) of the Constitution of India and contrary to the provisions of the Andhra Pradesh Minor Mineral Concessions Rules, 1966 and the provisions of Mines and Minerals (Development and Regulations) Amendment Act, 2015 and consequently set-aside the Demand Notice No. 4670/M2/87 dated 20-06-2024 issued by the 3rd respondent herein.

IA NO: 1 OF 2024

Petition under Section 151 CPC is filed praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Demand Notice No. 4670/ M2 / 87 dated 20-06-2024 issued by the 3rd respondent herein, pending disposal of the writ petition.

Counsel for the Petitioner: SRI P L NARASIMHA RAO

Counsel for the Respondents: GP FOR MINES AND GEOLOGY

The Court made the following: ORDER



IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)

[3310]

MONDAY, THE TWENTIETH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE DR JUSTICE K MANMADHA RAO

WRIT PETITION NO: 31342/2024

Between:

Vallu Sandeep and Others

...PETITIONER(S)

AND

The State Of Andhra Pradesh and Others

...RESPONDENT(S)

Counsel for the Petitioner(S):

1. P L NARASIMHA RAO

Counsel for the Respondent(S):

1. GP FOR MINES AND GEOLOGY

The Court made the following Order:

This Writ Petition is filed under Article 226 of the Constitution of India,
seeking the following relief:

".....to issue a Writ of Mandamus or other appropriate writ order direction declaring the Demand Notice No.4670/M2/87, dated 20-06-2024 issued by the 3rd respondent herein as highly illegal, arbitrary, unreasonable, violation of Principles of Natural Justice and violative of Article 14 and 19(1)(g) of the Constitution of India and contrary to the provisions of the Andhra Pradesh Minor Mineral Concessions Rules, 1966 and the provisions of Mines and Minerals (Development and Regulations) Amendment Act, 2015 and

consequently set-aside the Demand Notice No.4670/M2/87, dated 20-06-2024 issued by the 3rd respondent herein....."

2. Brief facts of the case are that, when the petitioners were working in M/s.Sri Sudarsana Constructions, which is a MDL holder at Molakalapundla and Orupalli Villages of Sydapuram Mandal, SPSR Nellore district, the petitioners received Show-Cause Notice vide No.4670/M2/87, dated 20.05.2024 from the 3rd respondent to show-cause as to why action shall not be initiated against them under 26(2)(i) & (ii) of APMMC Rules, 1966 for violating the Rule 5 of APMMC Rules, 1966 read with Section 4(1) of Mines and Minerals (Development and Regulation) Act, 2015 by conducting illegal excavation in subject area within seven days from the date of receipt of notice; failing which, necessary action will be initiated against under Rule 26(2)(i) of APMMC Rules, 1966 and also the mineral stocked at the premises will be disposed in the auction. On receipt of the said show cause notice, the petitioners submitted a detailed explanation dated 12.06.2024 through an Advocate stating that the petitioners are no way concerned with the illegal excavation in the leased area and the petitioners did not involved in the illegal quarrying activities in any manner and they are only working in Sri Sudarasana Constructions. Without considering the explanation, the 3rd respondent issued Demand Notice bearing No.4670/M2/87, dated 20.06.2024 directing the petitioners to pay the penalty amount of Rs.32,11,00,374/- imposed under Rule 26(2)(i) of APMMC Rules, 1966 within fifteen (15) days

from the date of receipt of demand notice; failing which, necessary action will be initiated by proposing criminal action under Cr.P.C. 379, in addition to the collection of the said penalty by imposing Revenue Recovery Act, 1884. Aggrieved by the same, the present writ petition has been filed.

3. Heard Mr.P.L.Narasimha Rao, learned counsel for the petitioners and Ms.P.Sudeepthi, learned Assistant Government Pleader for Mines and Geology, for the respondents.

4. On hearing, learned counsel for the petitioner while reiterating the contents urged in the writ petition, submits that, the 3rd respondent has issued impugned demand notice without considering the explanation submitted by the petitioners dated 12.06.2024 and without giving an opportunity of personal hearing, which is illegal and arbitrary. He further submits that the 3rd respondent issued impugned demand notice simply stating that "*the reply given by them is not satisfactory and liable for penalisation under Rule 26(2)(i) of APMMC Rules, 1966*". Except that, nothing has been stated in the demand notice. Therefore, learned counsel for the petitioners requests this Court to pass appropriate orders by setting aside the impugned demand notice.

5. Per Contra, learned Assistant Government Pleader vehemently opposed for grant of any relief in the Writ Petition and prayed to dismiss the same.

6. On considering the submissions of both the learned counsels and upon perusing the entire material on record, this Court is of the considered opinion that, the 3rd respondent has issued impugned demand notice simply stating that, the reply of the petitioners is not satisfactory. Except that nothing has been stated in the demand notice. Further, the petitioners were not given any opportunity for personal hearing. Hence, the impugned demand notice is liable to be set aside. Therefore, this Court is inclined to dispose of the matter by remanding back to the respondents for fresh consideration.

7. Accordingly, the Writ Petition is disposed of. The Demand Notice vide No.4670/M2/87, dated 20.06.2024 issued by the 3rd respondent is hereby set aside. Further, the matter is remanded back to the 3rd respondent with a direction to conduct fresh enquiry and pass appropriate reasoned orders, by considering the explanation submitted by the petitioners dated 12.06.2024 and after affording ample opportunity to the petitioners, strictly in accordance with law, within a period of three (03) months from the date of receipt of a copy of this order. No costs.

8. As a sequel, miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

Sd/- M.PRABHAKAR RAO
ASSISTANT REGISTRAR

PSR
SECTION OFFICER

To,

1. The Principal Secretary, Mines and Geology Department, Secretariat, Velagapudi, Amaravathi, Guntur District.
2. The Director of Mines and Geology, Government of Andhra Pradesh, Ibrahimpatnam, Vijayawada, Krishna District.
3. The District Mines and Geology Officer, O/o. District Mines and Geology, SPSR Nellore District.

4. One CC to Sri P L Narasimha Rao Advocate [OPUC]
5. Two CCs to GP for Mines and Geology, High Court of Andhra Pradesh.
[OUT]
6. Three CD Copies

TF

HIGH COURT

DATED:20/01/2025

ORDER

WP.No.31342 of 2024



DISPOSING OF THE W.P., WITHOUT COSTS

IN THE HIGH COURT OF ANDHRA PRADESH :: AMARAVATI
(Special Original Jurisdiction)

MONDAY, THE TWENTIETH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE



PRESENT

HONOURABLE DR JUSTICE K MANMADHA RAO

WRIT PETITION NO: 31344 OF 2024

Between:

1. Vallu Sandeep, S/o.Vallu Venkateswarlu, Aged 35 years, R/o.D.No.2-22-310/ 195-C, Western Hills Addagutta Society, Opp. JNTU, Kukatpally, Hyderabad, Telangana State.
2. Gangi Reddy Amarnath Reddy, S/o.Jaya Rami Reddy, Aged 51 years, R/o.Flat.No.111, 1st Floor, Dishan Classic Apartment, Ramesh Reddy Nagar, Fatekhanpeta, Dargamitta, Nellore-524003, Andhra Pradesh.

...Petitioners

AND

1. The State of Andhra Pradesh, Rep by its Principal Secretary, Mines and Geology Department, Secretariat, Velagapudi, Amaravathi, Guntur District.
2. The Director of Mines and Geology, Government of Andhra Pradesh, Ibrahimpatnam, Vijayawada, Krishna District.
3. The District Mines and Geology Officer, O/o. District Mines and Geology, SPSR Nellore District.

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus, or other appropriate writ, order or direction, declaring the Demand Notice No.1786/Q/85 dated 20- 06-2024

issued by the 3rd respondent herein as highly illegal, arbitrary, unreasonable, violation of Principles of Natural Justice and violative of Article 14 and 19(1)(g) of the Constitution of India and contrary to the provisions of the Andhra Pradesh Minor Mineral Concessions Rules, 1966 and the provisions of Mines and Minerals (Development and Regulations) Amendment Act, 2015 and consequently set-aside the Demand Notice No.1786/Q/85 dated 20-06-2024 issued by the 3rd respondent herein.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Demand Notice No.1786/Q/85 dated 20-06-2024 issued by the 3rd respondent herein, pending disposal of the writ petition.

Counsel for the Petitioner: SRI. P L NARASIMHA RAO

Counsel for the Respondents: GP FOR MINES AND GEOLOGY

The Court made the following order:



IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)

[3310]

MONDAY, THE TWENTIETH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE DR JUSTICE K MANMADHA RAO

WRIT PETITION NO: 31344/2024

Between:

Vallu Sandeep and Others

...PETITIONER(S)

AND

The State Of Andhra Pradesh and Others

...RESPONDENT(S)

Counsel for the Petitioner(S):

1. P L NARASIMHA RAO

Counsel for the Respondent(S):

1. GP FOR MINES AND GEOLOGY

The Court made the following Order:

This Writ Petition is filed under Article 226 of the Constitution of India,
seeking the following relief:

"..... to issue a Writ of Mandamus or other appropriate writ order or direction declaring the Demand Notice No.1786/Q/85, dated 20-06-2024 issued by the 3rd respondent herein as highly illegal, arbitrary, unreasonable, violation of Principles of Natural Justice and violative of Article'14 and 19(1)(g) of the Constitution of India and contrary to the provisions of the Andhra Pradesh Minor Mineral Concessions Rules, 1966 and the provisions of Mines and Minerals (Development and Regulations) Amendment Act, 2015 and

consequently set-aside the Demand Notice No.1786/Q/85, dated 20-06-2024 issued by the 3rd respondent herein....."

2. Brief facts of the cases are that, when the petitioners were working in M/s.Sri Sudarsana Constructions, which is a MDL holder at Molakalapundla and Orupalli Villages of Sydapuram Mandal, SPSR Nellore district, the petitioners received Show-Cause Notice vide No.1786/Q/85, dated 20.05.2024 from the 3rd respondent to show-cause as to why action shall not be initiated against them under 26(2)(i) & (ii) of APMMC Rules, 1966 for violating the Rule 5 of APMMC Rules, 1966 read with Section 4(1) of Mines and Minerals (Development and Regulation) Act, 2015 by conducting illegal excavation in subject area within seven days from the date of receipt of notice; failing which, necessary action will be initiated against under Rule 26(2)(i) of APMMC Rules, 1966 and also the mineral stocked at the premises will be disposed in the auction. On receipt of the said show cause notice, the petitioners submitted a detailed explanation dated 12.06.2024 through an Advocate stating that the petitioners are no way concerned with the illegal excavation in the leased area and the petitioners did not involved in the illegal quarrying activities in any manner and they are only working in Sri Sudarasana Constructions. Without considering the explanation, the 3rd respondent issued Demand Notice bearing No.1786/Q/85, dated 20.06.2024 directing the petitioners to pay the penalty amount of Rs.32,11,00,374/- imposed under Rule 26(2)(i) of APMMC Rules, 1966 within fifteen (15) days

from the date of receipt of demand notice; failing which, necessary action will be initiated by proposing criminal action under Cr.P.C. 379, in addition to the collection of the said penalty by imposing Revenue Recovery Act, 1884. Aggrieved by the same, the present writ petition has been filed.

3. Heard Mr.P.L.Narasimha Rao, learned counsel for the petitioners and Ms.P.Sudeepthi, learned Assistant Government Pleader for Mines and Geology, for the respondents.

4. On hearing, learned counsel for the petitioner while reiterating the contents urged in the writ petition, submits that, the 3rd respondent has issued impugned demand notice without considering the explanation submitted by the petitioners dated 12.06.2024 and without giving an opportunity of personal hearing, which is illegal and arbitrary. He further submits that the 3rd respondent issued impugned demand notice simply stating that "*the reply given by them is not satisfactory and liable for penalisation under Rule 26(2)(i) of APMMC Rules, 1966*". Except that, nothing has been stated in the demand notice. Therefore, learned counsel for the petitioners requests this Court to pass appropriate orders by setting aside the impugned demand notice.

5. Per Contra, learned Assistant Government Pleader vehemently opposed for grant of any relief in the Writ Petition and prayed to dismiss the same.

6. On considering the submissions of both the learned counsels and upon perusing the entire material on record, this Court is of the considered opinion that, the 3rd respondent has issued impugned demand notice simply stating that, the reply of the petitioners is not satisfactory. Except that nothing has been stated in the demand notice. Further, the petitioners were not given any opportunity for personal hearing. Hence, the impugned demand notice is liable to be set aside. Therefore, this Court is inclined to dispose of the matter by remanding back to the respondents for fresh consideration.

7. Accordingly, the Writ Petition is disposed of. The Demand Notice vide No.1786/Q/85, dated 20.06.2024 issued by the 3rd respondent is hereby set aside. Further, the matter is remanded back to the 3rd respondent with a direction to conduct fresh enquiry and pass appropriate reasoned orders, by considering the explanation submitted by the petitioners dated 12.06.2024 and after affording ample opportunity to the petitioners, strictly in accordance with law, within a period of three (03) months from the date of receipt of a copy of this order. No costs.

8. As a sequel, miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

Sd/- K.KASI RAO ACHARI
ASSISTANT REGISTRAR


SECTION OFFICER

To,

1. The Principal Secretary, Mines and Geology Department, State of Andhra Pradesh, Secretariat, Velagapudi, Amaravathi, Guntur District.
2. The Director of Mines and Geology, Government of Andhra Pradesh, Ibrahimpatnam, Vijayawada, Krishna District.

3. The District Mines and Geology Officer, O/o. District Mines and Geology, SPSR Nellore District.
4. One CC to Sri. P L Narasimha Rao Advocate [OPUC]
5. Two CCs to GP for Mines and Geology, High Court Of Andhra Pradesh. [OUT]
6. Three CD Copies

GSC

HIGH COURT

DATED:20/01/2025

ORDER

WP.No.31344 of 2024



DISPOSING OF THE WP

WITHOUT COSTS

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICTION)

THURSDAY, THE TENTH DAY OF JULY

TWO THOUSAND AND TWENTY FIVE

:PRESENT:

THE HONOURABLE SMT JUSTICE KIRANMAYEE MANDAVA

WRIT PETITION NO: 17092 OF 2025



Between:

Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Aged 51 years, R/o Flat No.111, 1st Floor, Dishan Classic Apartment, Ramesh Reddy Nagar, Fatekhanpeta, Dargamitta, Nellore-524003, Andhra Pradesh.

...Petitioner

AND

1. The State of Andhra Pradesh, Represented by the Principal Secretary, Mines and Geology Department, AP Secretariat, Velagapadi, Guntur District, AP
2. The Commissioner and Director of Mines and Geology, Department of Mines and Geology, Anjaneya Towers, D.No.7-104, B-Block, 5th and 6th Floors, Ibrahimpatnam, Vijayawada-521456. Andhra Pradesh.
3. The District Mines and Geology Officer, 5r Department of Mines and Geology, Nellore, SPSR Nellore District, Andhra Pradesh

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue direction or Order more in the nature of Writ of Mandamus, holding the Demand Notice No: 4207/M2/1996 dated 20-06-2024 issued by the 3rd respondent i.e., District Mines and Geology Officer, Nellore arbitrary, illegal, in violation of Principles of Natural Justice and violative of Article 14 and 19(I)(g) of the Constitution of India and to consequently set-aside the Demand Notice No.4207/M2/1996 dated 20-06-2024.

IA NO: 1 OF 2025

Petition under Section 151 of CPC is filed praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Demand Notice No. 4207/M2/1996 dated 20-06-2024 issued by the 3rd respondent herein i.e., District Mines and Geology Officer, Nellore, Pending disposal of WP 17092 of 2025, on the file of the High Court.

The Petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of SRI T SREEDHAR Advocate for the Petitioner, and of GP FOR MINES AND GEOLOGY, for the Respondents; the Court made the following **ORDER:**

Post along with W.P.No.23769 of 2024 and batch.

Till such time, no coercive measures shall be taken for recovery of the demand raised.

SD/- N.NAGAMMA
ASSISTANT REGISTRAR
(Signature)
SECTION OFFICER

//TRUE COPY//

For

To,

1. The Principal Secretary, Mines and Geology Department, State of Andhra Pradesh, AP Secretariat, Velagapadi, Guntur District, AP (by **Special Messenger**)
2. The Commissioner and Director of Mines and Geology, Department of Mines and Geology, Anjaneya Towers, D.No.7-104, B-Block, 5th and 6th Floors, Ibrahimpatnam, Vijayawada-521456. Andhra Pradesh.

3. The District Mines and Geology Officer, 5r Department of Mines and Geology, Nellore, SPSR Nellore District, Andhra Pradesh (**Addressees 2 & 3 by RPAD**)
4. One CC to SRI. T SREEDHAR Advocate [OPUC]
5. Two CCs to GP FOR MINES AND GEOLOGY, High Court of Andhra Pradesh. [OUT]
6. **One spare copy**

PSR

HIGH COURT

KM,J

DATED:10/07/2025

NOTE: Post along with W.P.No.23769 of 2024 and batch.

ORDER

WP.No.17092 of 2025

INTERIM DIRECTION



IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICTION)
THURSDAY, THE TENTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE



:PRESENT:

THE HONOURABLE SMT JUSTICE KIRANMAYEE MANDAVA
WRIT PETITION NO: 17093 OF 2025

Between:

Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Aged 51 years, R/o Flat No.111, 1st Floor, Dishan Classic Apartment, Ramesh Reddy Nagar, Fatekhanpeta, Dargamitta, Nellore-524003, Andhra Pradesh.

...Petitioner

AND

1. The State of Andhra Pradesh, Represented by the Principal Secretary, Mines and Geology Department, AP Secretariat, Velagapadi, Guntur District, AP
2. The Commissioner and Director of Mines and Geology, Department of Mines and Geology, Anjaneya Towers, D.No.7-104, B-Block, 5th and 6th Floors, Ibrahimpatnam, Vijayawada-521456. Andhra Pradesh.
3. The District Mines and Geology Officer, 5r Department of Mines and Geology, Nellore, SPSR Nellore District, Andhra Pradesh

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue direction or order more in the nature of writ of mandamus, holding the demand notice no. 1982/M/2005 dated 20-06-2024 issued by the 3rd Respondent i.e., District Mines and Geology Officer, Nellore as arbitrary, illegal, in violation of principles of natural justice and violative of article 14 and 19(1)(g) of the constitution of India and to consequently set-aside the demand notice No.1982/M/2005 dated 20-06-2024.

IA NO: 1 OF 2025

Petition under Section 151 of CPC is filed praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Demand Notice No. 1982/M/2005 dated 20-06-2024 issued by the 3rd respondent herein i.e.. District Mines & Geology Officer, Nellore, Pending disposal of WP 17093 of 2025, on the file of the High Court.

The Petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of SRI T SREEDHAR Advocate for the Petitioner, and of GP FOR MINES AND GEOLOGY, for the Respondents, the Court made the following

ORDER:

Post along with W.P.No.23769 of 2024 and batch.

Till such time, no coercive measures shall be taken for recovery of the demand raised.

SD/- N.NAGAMMA
ASSISTANT REGISTRAR
(Signature)
SECTION OFFICER

//TRUE COPY//

For /

To,

1. The Principal Secretary, Mines and Geology Department, State of Andhra Pradesh, AP Secretariat, Velagapadi, Guntur District, AP (by **Special Messenger**)
2. The Commissioner and Director of Mines and Geology, Department of Mines and Geology, Anjaneya Towers, D.No.7-104, B-Block, 5th and 6th Floors, Ibrahimpatnam, Vijayawada-521456. Andhra Pradesh.

3. The District Mines and Geology Officer, 5r Department of Mines and Geology, Nellore, SPSR Nellore District, Andhra Pradesh (**Addressees 2 & 3 by RPAD**)
4. One CC to SRI. T SREEDHAR Advocate [OPUC]
5. Two CCs to GP FOR MINES AND GEOLOGY ,High Court of Andhra Pradesh. [OUT]
6. **One spare copy**

PSR

HIGH COURT

KM,J

DATED:10/07/2025

NOTE: Post along with W.P.No.23769 of 2024 and batch.

ORDER

WP.No.17093 of 2025

INTERIM DIRECTION



IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICTION)

THURSDAY, THE TENTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

:PRESENT:

THE HONOURABLE SMT JUSTICE KIRANMAYEE MANDAVA
WRIT PETITION NO: 17106 OF 2025



Between:

Gangi Reddy Amarnath Reddy, S/o. Jaya Rami Reddy, Aged 51 years, R/o Flat No.111, 1st Floor, Dishan Classic Apartment, Ramesh Reddy Nagar. Fatekhanpeta, Dargamitta, Nellore-524003, Andhra Pradesh.

...Petitioner

AND

1. The State of Andhra Pradesh, Represented by the Principal Secretary, Mines and Geology Department, AP Secretariat, Velagapadi, Guntur District, AP
2. The Commissioner and Director of Mines and Geology, Department of Mines and Geology, Anjaneya Towers, D.No.7-104, B-Block, 5th and 6th Floors. Ibrahimpatnam, Vijayawada-521456. Andhra Pradesh.
3. The District Mines and Geology Officer, Department of Mines and Geology, Nellore, SPSR Nellore District, Andhra Pradesh

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue direction or Order more in the nature of Writ of Mandamus, holding the Demand Notice No. 1719/M/1988 dated 20-06-2024 issued by the 3rd respondent i.e.. District Mines and Geology Officer, Nellore as arbitrary, illegal, in violation of Principles of Natural Justice and violative of Article 14 and 19(1)(g) of the Constitution of India and to consequently set-aside the Demand Notice No. 1719/M/1988 dated 20-06-2024.

IA NO: 1 OF 2025

Petition under Section 151 of CPC is filed praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Demand Notice No. 1719/M/1988 dated 20-06-2024 issued by the 3rd respondent herein i.e.. District Mines & Geology Officer, Nellore, Pending disposal of WP 17106 of 2025, on the file of the High Court.

The Petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of SRI T SREEDHAR Advocate for the Petitioner, and of GP FOR MINES AND GEOLOGY, for the Respondents, the Court made the following

ORDER:

Post along with W.P.No.23769 of 2024 and batch.

Till such time, no coercive measures shall be taken for recovery of the demand raised.

SD/- N.NAGAMMA
ASSISTANT REGISTRAR
lw
SECTION OFFICER

//TRUE COPY//

For

To,

1. The Principal Secretary, Mines and Geology Department, State of Andhra Pradesh, AP Secretariat, Velagapadi, Guntur District, AP (by **Special Messenger**)
2. The Commissioner and Director of Mines and Geology, Department of Mines and Geology, Anjaneya Towers, D.No.7-104, B-Block, 5th and 6th Floors, Ibrahimpatnam, Vijayawada-521456. Andhra Pradesh.

3. The District Mines and Geology Officer, Department of Mines and Geology, Nellore, SPSR Nellore District, Andhra Pradesh (**Addressees 2 & 3 by RPAD**)
4. One CC to SRI. T SREEDHAR Advocate [OPUC]
5. Two CCs to GP FOR MINES AND GEOLOGY, High Court of Andhra Pradesh. [OUT]
6. **One spare copy**

PSR

HIGH COURT

KM,J

DATED:10/07/2025

NOTE: Post along with W.P.No.23769 of 2024 and batch.

ORDER

WP.No.17106 of 2025

INTERIM DIRECTION



ANNEXURE - IV

Most Urgent - Court Case
Rc.D6/206/2025

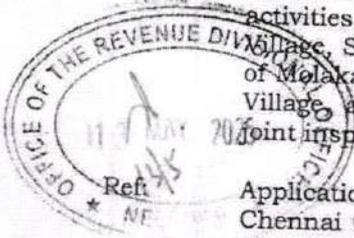
Collector's Office, Nellore,
Dt:09.05.2025.

From
Sri O.Anand, I.A.S.,
Collector & District Magistrate,
SPS Nellore District,
Nellore.

To
The District Mines & Geology Officer,
Nellore.
The Environmental Engineer,
APPCB, Nellore.
The Revenue Divisional Officer,
Nellore.

Sir,

Sub: National Green Tribunal - Original Application No.32/2025 - SPS
Nellore District - Filed by Sri P Panchala Prasad - Illegal mining
activities in Sy.No.143/P & 160P of Kalichedu Village, Chaganam
Village, Survey Nos. 2 & 30 of Ozupalli Village. Survey Nos. 815 to 825
of Molakalapundla Village, and Survey No. 216 of Thummala Talapuru
Village all situated within Sydapuram Mandal - Request to conduct
joint inspection and submit report - Reg.



Application received from the Hon'ble National Green Tribunal (SZ),
Chennai O.A.No.32 of 2025, dt:25.04.2025 (Received from the Learned
Counsel through email on 29.04.2025)

-0-

I invite kind attention to the references cited.

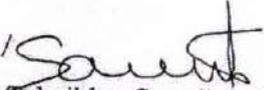
In the reference cited, the Learned Counsel, National Green
Tribunal, South Zone, Chennai has forwarded affidavit through Email which is filed by
Sri Pottella Panchala Prasad in OA.No.32 of 2025 (SZ). Further informed that, list the
matter on 24.07.2025. In the meantime, the respondents are directed to file their
respective replies/reports.

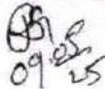
In view of the above, it is requested to conduct joint inspection and
submit a detailed report to this office within a week.

Please treat this as most urgent.

Yours faithfully
Sd/-J.Udaya Bhaskara Rao
For Collector

//By Order//


Tahsildar-Coordination


09/05/25

*Joint
inspection
with
mines
APCB*

Rec.A.1007/2025

Revenue Divisional Office,
Nellore, Dt.19.07.2025.

From
Kum.N.S.Anusha, B.Tech.,
Revenue Divisional Officer,
Nellore.

To
The District Collector,
SPS Nellore.

Sir,

Sub : **National Green Tribunal – Original Application No.32/2025 –**
SPSR Nellore District– Filed by Sri PottellaPencha Prasad, S/o
P.Dasaiah– Illegal mining activities in Sy No. 143/P & 160 P of
Kalichedu Village, Chaganam Village, Survey No 2 & 30 of Ozupalli
Village. Survey Nos. 815 to 825 of Molakalapundla Village, and
Survey No.216 of ThummalaTalapur Village, all situated within
SydapuramMandal- Conducted joint inspection- **Joint Inspection
Report Submitted– Reg.**

Ref : 1.TheDistrictCollector,SPSRNelloreLrRc.D6/206/2025 Dated09.05.2025.
2.Report of District Mines & Geology Officer, Nellore dated 19.07.2025.
3. Report of Environmental Engineer, APPCB Nellore Dated
19.07.2025.

-oOo-

I invite kind attention to the references cited.

In the reference 1st cited the District collector has communicated to this office to expedite the enquiry and submission of joint inspection report on the allegation of rampant mining operations, specifically the unauthorised extraction of micaceous quartz and feldspar carried out in Sy No. 143/P & 160 P of Kalichedu Village, Chaganam Village, Survey No 2 & 30 of Ozupalli Village. Survey Nos. 815 to 825 of Molakalapundla Village, and Survey No.216 of ThummalaTalapur Village, all situated within SydapuramMandal, SPSR Nellore District, Andhra Pradesh. The Hon'ble National Green Tribunal, Southern bench, Chennai considered and registered the application as O.A. No. 32 of 2025.

As cited in the reference 1st, based on the directions received from the District Collector, SPSR Nellore district, Andhra Pradesh, the following officials have attended for the joint inspection along with the applicant Sri PottellaPencha Prasad, S/o P.Dasaiah on

27.06.2025 at the SydapuramMandal to the designated locations of the applicant who filed the allegations against unauthorised extraction of micaceous quartz & feldspar. The following names and designation is hereby mentioned regarding the Revenue, Mines& Geology and AP Pollution Control Board officials.

S.No	Name of the Official	Designation
1	Kum. Naga Santosh Anusha	Revenue Divisional Officer, Nellore Division
2	Smt. M Subhadra	Tahsildar, SydapuramMandal
3	Ashok Kumar	Executive Engineer, APPCB, Nellore
4	Ch. Swathi	Royalty Inspector, O/o DM&GO, SPSR Nellore
5	M.Sudhakar	Supervisor, O/o the DM&GO, SPSR Nellore

In the reference 2nd cited the Royalty Inspector, O/o DM&GO, SPSR Nellore and Supervisor, O/o the DM&GO, SPSR Nellore have submitted the the report with respective observations is annexed hereby.

As cited in the reference 3rd, the Executive Engineer, APPCB, Nellore has submitted the report with respective observations is annexed hereby.

It is submitted that, after ascertaining the facts on scrutinizing the site inspection as well the report submitted by twodepartmentsi.eAP Pollution control board and Mines & geologythe following remarks are being made in the allegations levied in the original application No.32/2025.

1. As per the 2nd cited reference, The department of Mines and Geology has submitted that no mining activity is observed in Sy No. 143/P & 160 P of Kalichedu Village, Chaganam Village, Survey No 2 & 30 of Ozupalli Village. Survey Nos. 815 to 825 of Molakalapundla Village, and Survey No.216 of ThummalaTalapururu Village, all situated within SydapuramMandal, SPSR Nellore District.
2. As per the 2nd cited reference, The department of Mines and Geology has also submitted that Demand notices were raised to respective mine owners as a penalty imposed during 20.06.2024 field inspection. However, the concerned survey number

mining area owners have paid the challan for the second renewal of licences as mentioned in the report submitted by Mines & Geology, SPSR Nellore.

3. As cited in the reference 3rd, the Executive Engineer, APPCB, Nellore has submitted that Environmental clearances have not been obtained in Sy No. 143/P & 160 P of Kalichedu Village, Chaganam Village, Survey No 2 & 30 of Ozupalli Village. Survey Nos. 815 to 825 of MolakalapundlaVillage . While in Survey No.216 of ThummalaTalapuruvillage, SydapuramMandal environmental clearance has been obtained on 18.10.2012. Also the mining unit in Survey No.216 of ThummalaTalapuruvillage of Sydapurammandal has obtained consent to establish from APPCB on 11.02.2013 & consent to operate on 02.01.2021 that are valid upto 30.11.2025.
4. As cited in the reference 3rd, the Executive Engineer, APPCB, Nellore has also submitted that there is no mining activity observed in all the survey numbers as alleged by the applicant in the OA No. 32/2025.
5. The observations made by the revenue department during the filed inspection indicates that there is no mining activity, moreover the pits are waterlogged also is indicative that there was no mining activity in recent times. The heaps of mica and quartzite are covered by tiny shrubs, thorny bushes reveals there is no active mining in the locality in recent times.

Hence the above conclusions are submitted with the stated facts supported by relevant documents. Enclosed are the joint inspection reports of respective departments - APPCB, Nellore&DM&GO, SPSR Nellore.

Yours faithfully

Anusha
19.07.21
Revenue Divisional Officer
Nellore

JOINT INSPECTION REPORT IN REAGRDIING OA NO.32/2025 OF THE HON`BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE, CHENNAI,

&&&&&

As per the orders of the District Collector Nellore vide R.C.D6/206/2025, Dt: 09.05.2025 in OA No.32/2025 of the Hon`ble National Green Tribunal, south zone, Chennai, the officials of Revenue and Mines & Geology Department have inspected the following expired leases in Sydapuram Mandal, SPSR Nellore District on 27.06.2025. The following officials have attended for joint inspection

1. Kum. Naga Santhosh Anusha, Revenue Divisional Officer, Nellore Division.
2. Smt. M Subhadra, Tahsildar, Sydapuram Mandal
3. Asok Kumar, Executive Engineer, APPCB, Nellore
4. Ch. Swathi, Royalty Inspector, O/o DM&GO, SPSR Nellore
5. M.Sudhakar, Supervisor, O/o the DM&GO, SPSR Nellore

It is submitted that, as per this office records the following information lease wise submitted for kind perusal

Sl No	Name of the Previous Lease	Location
1	Sree K.S.R & Company	Sy.No: 143/p & 160/P of Kalichedu Village, Sydapuram Mandal
2	Siddi Vinayaka Mining Co	Sy.No: 676, 682, 683 of Chaganam Village, Sydapuram Mandal
3	Shirdi Sai Mines	Sy.No: 2 & 30 of Orupalli Village, Sydapuram Mandal
4	M.Sobharani	Sy.No's: 551, 553 & 554 of Thurupupondla & Ramasagaram Villages and Sy.No's: 815 to 825 of Molakalaponla Village, Sydapuram Mandal
5	Sri Venkata Kanaka Durga & Uma Maheswara Mica Mine	Sy No's: 197, 203, 213 to 215, 672 & 673 of Thummala Talapuru Village, Sydapuram

1. M/s Sree K.S.R & Company:

- ❖ As per this office records the Government vide G.O.Ms. No:25, Industries & Commerce (M.I) Department, dt: 23.01.2008 has granted 2nd Renewal of Mining Lease for Mica, Quartz & Feldspar over an extent of 28.032 Hectares / 09.27 Ac in Sy No: 143/P & 160/p of Kalichedu Village, Sydapuram Mandal, SPSR Nellore District in favour of **M/s Sri K.S.R & Company**, for a further period of 20 years and the same was executed and issued work orders vide Proceedings No: 4207/M2/96, dt: 19.07.2008 of the Assistant Director of Mines & Geology Nellore for the period up to 08.12.2017.
- ❖ Subsequently, the lessee has field application on 06.01.2016 for grant of 3rd Renewal of the lease for a further period of 20 years w.e.f., 09.12.2017. i.e., within stipulated period. As such the lease period deemed extended up to 31.03.2023.
- ❖ Further, it is submitted that this office Technical Staff and DVS Team has been inspected the above leased area on 17.05.2024 and noticed that **2,20,718.670 MTs** of Micaceous Quartz Feldspar is being extracted and dispatched illegally by digging various pits after removal of overburden. Hence after due issued of Show Cause Notice and issued Demand Notice No: 4207/M2/1996, dated 20.06.2024 under Rule 26(2)(i) of Andhra Pradesh Minor Minerals Concession Rules 1966 for

an amount of Rs.27,23,66,828/- (Including Seigniorage fee, Penalty, Consideration fee, DMF & MERIT) to the following persons:

- Vallu Sandeep, (Respondents No – 07)
- Gangi Reddy Amarnath Reddy, (Respondents No – 08)
- K. Dilip Kumar, (Respondents No – 09)

2. M/s Siddi Vinayaka Mining Co:

- ❖ The Government vide G.O.Ms.No: 188, Ind & Com (M.IV) Department, dt: 12.03.1990 has granted Renewal of Mining Lease in favour of Sri G. Ramesh babu for Mica, Quartz & Feldspar over an extent of 66.10 Acres in Sy No:676,682 & 683 of Chaganam Village, Sydapuram Mandal SPSR Nellore District. Subsequently the renewal lease was granted in favour of Sri G. Ramesh Babu for further period of 10 years w.e.f., from 11.09.1990 to 10.09.2000. Further, the lessee has filed the renewal application on 09-09-2019. within stipulated period. As such the lease period deemed extended up to 31.03.2023.
- ❖ Further it is submitted that, the Lease holder Sri Bharath (Successor lessee of Sri G. Ramesh Babu) has filed the Renewal of Quarry lease Application over the subject area on 20.06.2024 duly paying application fee and other requisite charges i.e., not within the stipulated period. Hence this renewal application rejected vide INC04-13027(34)/2/2025-D-8, Dated: 22.01.2025 of the Commissioner & Director of Mines and Geology, Ibrahimpatnam.
- ❖ Aggrieving the above rejection order the lessee has filed revision application before the Government and the Government vide Memo No:498-A/M1(2)/2025, Dt: 19.02.2025 has allowed the revision and set side the rejection order Procs No: INC04-13027(34)/2/2025-D-8, Dated: 22.01.2025 of the Commissioner & Director of Mines and Geology, Ibrahimpatnam, delay in filling the quarry lease application is condoned.
- ❖ Further, it is submitted that this office Technical Staff and DVS Team has been inspected the above leased area on 17.05.2024 and noticed that **1,52,162.25 MTs** of Micaceous Quartz Feldspar is being extracted and dispatched illegally by digging various pits after removal of overburden. Hence after due issued of Show Cause Notice and issued Demand Notice No: 4670/M2/1987, dated 20.06.2024 under Rule 26(2)(i) of Andhra Pradesh Minor Minerals Concession Rules 1966 for an amount of Rs.18,77,68,218/- (Including Seigniorage fee, Penalty, Consideration fee, DMF & MERIT) to the following persons:
 - Vallu Sandeep, (Respondents No – 07)
 - Gangi Reddy Amarnath Reddy, (Respondents No – 08)

3. M/s Shirdi Sai Mines:

- ❖ As per this office records, the Government vide G.O. Ms.No.156, Industries & Commerce (MI) Department dated 26.05.2005 has grant 2nd renewal of Mining lease for Mica over an extent of Acs.22.85 (Hects.9.250) in Sy.No.2 & 30 of Orupalli Village, Sydapuram Mandal of SPSR Nellore District for a further period of 20 years w.e.from 19.03.2001 in favour of M/s. Galaxy Mica Enterprises duly including Feldspar, Quartz and Vermiculite as additional minerals and the same was executed vide Proceedings No.1982/M2/2005 dated 10.01.2006 of the Assistant Director of Mines & Geology, SPSR Nellore for a further period of 20 years w.e.from 19.03.2001 to 18.03.2021.

- ❖ Subsequently, the Government vide G.O.Ms.No.163. Industries and Commerce (M.I(2) Department, dated 21.6.2006 has accorded permission for transfer of mining lease in favour of M/s. Sri Shirdi Sal Mines for the un expired portion of the lease period up to 18.03.2021. The same has been executed and issued orders for commencement of quarrying operations vide Proceedings No. 1982/M2/2005 dated 20.09.2006 by the Assistant Director of Mines & Geology, SPSR Nellore.
- ❖ Further, it is submitted that this office Technical Staff and DVS Team has been inspected the above leased area on 17.05.2024 and noticed that **4,46,710.072 MTs** of Micaceous Quartz Feldspar is being extracted and dispatched illegally by digging various pits after removal of overburden. Hence after due issued of Show Cause Notice and issued Demand Notice No: 1982/M/2015, Dt: 20.06.2024 under Rule 26(2)(i) of Andhra Pradesh Minor Minerals Concession Rules 1966 for an amount of **Rs. 55,12,40,226/-** (Including Seigniorage fee, Penalty, Consideration fee, DMF & MERIT) to the following persons
 - Vadlamudi Nagendra Babu. (Respondents No – 11)
 - Vallu Sandeep. (Respondents No – 07)
 - Gangi Reddy Amarnath Reddy. (Respondents No – 08)

4. Smt M.Shoba Rani:

- ❖ The Government vide, G.O.Ms.No.111, Industries & Commerce (M.I) Department, Dt: 17.04.2006 has granted 1st Renewal of Mining Lease for Mica duly including Quartz & Feldspar as additional Minerals for a period of 20 years w.e.f., 19.09.1992 in favour of Smt M.Sobharani and the same was executed vide Proceeding No.1976/M/71, Dt: 05.01.2009 of the Assistant Director of Mines & Geology, SPSR Nellore for a period from 19.09.1992 to 18.09.2012. Subsequently, the lessee has applied for 2nd renewal application within the stipulated period.
- ❖ Further it is submitted that, the Lease holder Smt. M. Sobha Rani has filed the Renewal of Quarry lease Application over the subject area on 06.06.2024 duly paying application fee and other requisite charges i.e., not within the stipulated period. Hence the this renewal application rejected vide INC04-13027(34)(2)/2025-D8, Dt.22.01.2025 of the Commissioner & Director of Mines and Geology, Ibrahimpatnam.
- ❖ Aggrieving the above rejection order the lessee has filed revision application before the Government and the Government vide Memo No:498/M1(2)/2025, Dt: 19.02.2025 has allowed the revision and set side the rejection order Procs No: INC04-13027(34)(2)/2025-D8, Dt.22.01.2025 of the Commissioner & Director of Mines and Geology, Ibrahimpatnam, delay in filling the quarry lease application is condoned.
- ❖ Further, it is submitted that this office Technical Staff and DVS Team has been inspected the above leased area on 17.05.2024 and noticed that **2,60,211 MTs** of Micaceous Quartz Feldspar is being extracted and dispatched illegally by digging various pits after removal of overburden. Hence after due issued of Show Cause Notice and issued Demand Notice No: **1786/Q/85, Dt: 20.06.2024** under Rule 26(2)(i) of Andhra Pradesh Minor Minerals Concession Rules 1966 for an amount of **Rs. 32,11,00,374/-** (Including Seigniorage fee, Penalty, Consideration fee, DMF & MERIT) to the following persons:
 - Vallu Sandeep, (Respondents No – 07)
 - Gangi Reddy Amarnath Reddy, (Respondents No – 08)

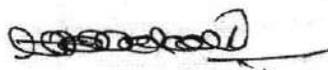
5. M/s Sri Venkata Kanaka Durga & Uma Maheswara Mica Mine:

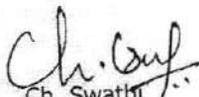
- ❖ As per this office records the Government vide G.O.Ms.No: 359, Industries & Commerce Department, dt: 09.06.1982 has granted 1st Renewal of Mining Lease for Mica, Quartz & Feldspar over an extent of 39.850 Hectares / 98.47 (22.47 Ac in Sy.No: 216 (Patta Land) of Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District in favour of M/s Sri Venkata Kanaka Durga & Uma Maheswara Mica Mine. The same was executed and issued work orders vide Proceedings No: 1493/M1/1971, dt: 07.08.1982 of the Assistant Director of Mines & Geology, SPSR Nellore for the further period up to 15.12.2001.
- ❖ Subsequently, the lessee has filed application on 09.11.2000 for grant of 2nd Renewal of the lease for a further period of 20 years w.e.f., 15.12.2001. i.e., within stipulated period. As such the lease period deemed extended up to 31.03.2023.
- ❖ Further, it is submitted that this office Technical Staff and DVS Team has been inspected the above leased area on 16.05.2024 and noticed that 4,93,971.736 MTs of Micaceous Quartz Feldspar is being extracted and dispatched illegally by digging various pits after removal of overburden. Hence after due issued of Show Cause Notice and issued Demand Notice No: **1719/M/1988, Dt: 20.06.2024** under Rule 26(2)(i) of Andhra Pradesh Minor Minerals Concession Rules 1966 for an amount of Rs. **54,95,61,128/-** (Including Seigniorage fee, Penalty, Consideration fee, DMF & MERIT) to the following persons
 - Vallu Sandeep. (Respondents No – 07)
 - Gangi Reddy Amarnath Reddy. (Respondents No – 08)
 - Vadlamudi Nagendra Babu. (Respondents No – 11)
- ❖ Further, the lessee i.e., M/s SVKD & UM Mica Mines, Managing Partner Siddavarapu Sanathana Reddy has filed 2nd Renewal Application on 15.11.2024 with 10 times premium amount of Rs.79,70,000.00 vide challan No.80149274412024, dated 13.11.2024 and also paid application fee of Rs. 12,500.00 vide challan No. 80149274412024, dated 13.11.2024.

Filed Observations:

- At the time of inspection, the subject Expired Mining leases are non-working condition and no machinery is available at Quarry site.
- Expired Mining leases, all pits are Water Logged.

This is submitted for favour of information.


M. Sudhakar Rao
Mines Supervisor
O/o DM&GO Nellore


Ch. Swathi
Royalty Inspector
O/o DM&GO Nellore

